[Shri L. N. Misra.]

has suggested that we should take over some of the running mills. That is a good suggestion he has made. But at the moment we have no such proposal.

SHRI BHUPESH GUPTA: Sir, in the last twenty years I have been only making many good suggestions. But it takes the Government roughly ten to twelve years to accept them.

PAPERS LAID ON THE TABLE

THE WEST BENGAL EMPLOYEES' PAYMENT OF COMPULSORY GRATUITY ORDINANCE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION

श्रम ग्रौर पनर्वास मन्त्रालय में उनमंत्री

(SHRI BALGOVIND VERMA): Sir. I beg to lay on the Table-

- (i) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 (No. 1 of 1971), promulgated by the Governor of West Bengal on the 3rd June. 1971, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation (G.S.R. No. 984), dated the 29th June, 1971. (Placed in Library. See No. LT-757/71].
- (ii) A statement giving reasons for not laying simultaneously Hindi version of the above Ordinance. [Placed in Library. See LT-758/71].

ANNUAL REPORT OF THE COAL BOARD. CALCUTTA FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & MINES

इस्पात ग्रीर जान मध्त्राल र में राज्य मध्ती

(SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Report of the Coal Board, Calcutta, for the year 1969-70. [Placed in Library. See No. LT-759/71].

ANNUAL REPORT AND ACCOUNTS OF THE FOOD CORPORATION OF INDIA FOR 1969-70 AND RELEASED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI

कृषि मन्त्रालय मे उपमन्त्री

JAGANNATH PAHADIA): Sir, I beg to lay on the Table, under sub-section (2) of section 35 of the Food Corporations Act, 1964, a copy (in English and Hindi) of the Annual Report and Accounts of the Food Corporation of India for the year 1969-70, together with the Auditors' Report on [Placed in Library. Accounts. No. LT-760/711.

REFERENCE TO ALLEGED CON-TRADICTION BETWEEN THE STATEMENT OF THE MINISTER OF STEEL AND MINES IN RAJYA SABIIA AND THE STATEMENT OF THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES IN LOK SABHA-Contd.

SHRI BHUPESH GUPTA (West Bengal): Mr. Chandra Shekhar valient fighter. He will know how to put up his case and then we will hear the reply from the Minister again truthfully and objectively.

MR. DEPUTY CHAIRMAN: It is not necessary to read the whole letter. He can point out the discrepancies.

SHRI BHUPESH GUPTA: As far as letters are concerned, we have been told that you are in the possession of two letters, one written by Mr. Chandra Shekhar in regard to a matter that arose in the House and another, we have been just now told, written by the Minister concerned, also relating to the same subject which arose in the course of the discussion in the House. These letters are not private correspondence, so to say. I think Mr. Chandra Shekhar's letters have been talked about. Both the letters should be circulated to the Members.

MR DEPUTY CHAIRMAN You can point out the discrepancies, Chandra Shekhar, and perhaps Minister will clarify the position later

SHRI CHANDRA SHEKHAR (Uttar Pradesh). I want to make certain preliminary observations before making points about the question that is under discussion to day In my letter I have not said anything else. I have not tried to write an essay on parliamentary democracy but I have just tried to indicate certain discrepancies between the statements of the two Ministers I also feel that it is not a private correspondence between one Member and the Chairman or a Member and the Minister It is a question of privilege of this House, this is a question of procedure As a Member of this House I discharged my duty by writing a letter to the Chairman indicating to him that these are the discrepancies The Chair got a reply from the Minis-The usual course would been for the Chairman to come to his own judgment but I am sorry that the Chairman d d not come to any judgment or even did not perhaps go into these two letters.

MR DEPUTY CHAIRMAN Judgment about what?

SHRI CHANDRA SHEKHAR Judgment about the reply of the Minister, whether the objections raised by me are valid or not, whether the reply given by the Minister is in response to the queries made by me or it is something else, dealing with something else, which is perhaps not relevant to the questions raised by me That was the preliminary thing but if you say that I should not read the whole letter and if the Members do not have the reply of the Minister I do not know how to come to any positive judgment or conclusion The other point is I do not know how you can bar the Members from asking questions because it is not something my personal, as Mr Rajnarain says I have nothing personal against anybody, I have no grudge against anybody If under the rules of this House you feel that these

are certain discrepancies which should not happen in the future, it is the right and duty of every Member to make his opinion clear on this issue. This is again not a party issue, this is not an individual issue This is a question of how the House is informed, how the country is informed about vital matters which are so vital for our economy and for the healthy growth of parliamentary democracy Impelled by this sense of duty I have tried to write this letter and in this letter I say that on June 10, 1971, in response to a Calling Attention Motion by Mr Arjun Arora, the Minister of Steel and Mines, Shri Mohan Kumaramangalam, gave some information about the mini steel plant licences

between Statements of

two M nsters

SHRI BHUPESH GUPTA. What are you reading from?

SHRI CHANDRA SHEKHAR It is a letter by Mr Chandra Shekhar

SHRI BHUPESH GUPTA: I request that the letter be laid on the Table

What is the ruling?

श्रा निरजन वर्गाः श्री मन् इसे सभा पटन पर रखा चाहिये ताकि हम लोग भी इसे देख ले।

SHRI CI ANDRA SHEKHAR. 1 would have abided by your advice but the difficulty is, this is a question of facts I am not expected to cram every word and produce.

DEPUTY CHAIRMAN MR Mr. Chandra Shekhar, I am only trying to tell you that it is necessary to mention only some relevant and important points You may of coarse refer to the letter while doing so. Even if you read from the letter it would go into the record and so it is not necessary to lay the letter on the Table of the House

SHRI CHANDRA SHEKHAR. If at any time you feel that any word which I say is irrelevant you should point out to me and .

MR. DEPUTY CHAIRMAN: No, I did not say that. All that I say is, it is not necessary to read the whole letter or place the letter on the Table of the House.

THE LEADER OF THE OPPOSITION (SHRI M. S. GURUPADA-SWAMY): Sir, he has raised certain issues and I do not think the House will be in a position to appreciate all the issues if he picks and chooses certain points made in the letter. Therefore, Sir, I would like you to permit him to read the entire letter and also ask him to lay the letter on the Table of the House.

MR. DEPUTY CHAIRMAN: I would leave it to you, Mr. Chandra Shekhar.

SHRI CHANDRA SHEKHAR: Sir, this is the letter.

SHRI BHUPESH GUPTA: We will hear two letters; can I write a third one?

SHRI CHANDRA SHEKHAR: It says:

"On June 10, 1971, in response to a Calling Attention Motion by Shri Arjun Arora, the Minister of Steel and Mines Shri Mohan Kumaramangalam gave some information about the mini-steel plant licences issued so far. According to him only five-licences/letters of intent had been issued in total. Two out of these five were granted to the State public sector enterprises, namely, Punjab Industrial Development Corporation and Steel Complex Limited, Kerala.

In reply to an Unstarred Question No. 472 on May 27,1971 in the other House, the Minister of State in the Ministry of Steel and Mines, Shri Shah Nawaz Khan gave the information that nine letters of intent licences for Mini Plants had been issued by May 27, 1971.

That statement, Mr. Deputy Chairman, sir, is available in the Library

and I had attached a copy of that statement with my letter.

'It would be seen that according to Shri Shah Nawaz Khan, the Minister of State, nine licences/letters of intent were issued whereas according to Shri Kumaramangalam the number was five only.

'Shri Kumaramangalam did not mention that a letter of intent had been issued to Shri S. N. Agarwal for 50,000 tonnes steel billets capacity plant at Bangalore on May 15, 1971. The Minister also did not mention the issue of C. O. B. licences to Tata Iron and Steel, which was issued on May 18, 1971 for a "ministeel plant at Adityapur with capacity of 30,000 steel ingots. Similarly, he did not mention the issue of licences to Orissa Industrial Development Corporation and Krishna Steel Industries. There is wide gap and obvious contradiction in the statements of two Ministers.

At this point I want to make a slight modification that at a later stage in his statement Mr. Kumaramangalam referred about this Orissa plant and that way his number comes to six.

During the discussion on June 10, 1971 in Rajya Sabha, Shri Arjun Arora said: 'Sir, in his (Kumaramangalam) statement today he has tried to fool the House by comparing this 50,000 tonnes capacity Steel Plant to the Workshop of a poor blacksmith. It is not poor blacksmiths who are involved. It is Chowgules, the Dalmias, the Birlas and the Tatas who are involved.

Shri Kumaramangalam, while replying to this said....regarding the grant of particular licences, I would like to make it clear that no licences have been granted to Dalmia or any of the Birlas' groups.'

The Minister also said that private parties receiving the licences were:

(i) Electrosteel Castings Ltd.;

- (11) Rathi Alloys and Steel Plant Ltd., and
- (III) The Andhra Steel Plant Corporation.

According to Shri Shah Nawaz Khan (as shown in the said statement) there was a COB licence issued to Tata Iron and Steel Company

This reply, it needs to be mentioned, was given on a specific question regarding 'Mini' plants Therefore, at this stage one cannot start arguing that Tata Iron and Steel licence did not qualify to be called as a 'Mini' plant, because the process adopted was the "conventional one". Also the dropping of Tatas' name from the list cannot be on the ground that it was a COB licence as the issued to Punjab State Industrial Corporation which he has mentioned as one of the five was also a COB licence If by any logic Tatas' was not a mini plant by the same logic there should have bene no mention of the licence to Punjab State Industrial Corporat on.

Both the Ministers Shri Kumaramangalam and Shri Shah Nawaz Khan have accepted that a licence was issued to Electrostee! Castings Ltd Who owns this company? According to the report of the Industrial licensing Policy Inquiry Committee, which the present Steel and Mines of Minister, Shri Kumaramangalam, was himself a Member Elec-Company was formerly trosteel known as Dalmia Iron & Steel Co. Ltd The Electrosteel was, therefore, and rightly so, included as a Company of the Dalmia J Group (see page II-55 of Appendices volume II, the Report of the Industrial Licensing Policy Inquiry Committee) According to Monopolias Inquiry Commission Dalmia Iron and Steel Company had assets of Rs 237 crores (see p 385 of the Report of the Inquiry Commission, Monopolies 1965)"

These are Government documents Again, Mr. Deputy Chairman, the position is this:—

"The fact that Electrosteel Castings Limited is a Company of Dalnila Group is also revealed by the current Telephone Directory of Delhi issued by the Post and Telegraph Department On page 74, column 3 under Dalmia Cement (Bharat) Limited one finds an entry of Manager (Special Duties) PL Pasricha with telephone No 40121 and 45730 On page 93, column 2 under Electrosteel Castings Limited one again finds an entry for PL Pasricha as Manager (Special Duties) with same telephone numbers. The location of the offices is also the same i.e., Scindia House In the face of these facts it is difficult to accept the assertion of Shri Kumaramangalam that a licence to Electrostecl was not a licence to Dalmia House

"The Minister also said that 51 per cent shares of the Steel Complex Ltd are owned by Kerala State Government" If it were so according to the Companies Act, 1956 this enterprise would fall under category of 'public sector' But the hard reality is that the Company has been listed as a Private Sector enterprise in the statement as given by the Minister of State, Shri Shah Nawaz Khan and this too only two weeks earlier to Shri Kumaramangalam's emphatic assertion that the Kerala Government held 51 per cent shares in the Steel Complex One does not know if the complexion of the share holding structure of the Steel Complex had really changed during the 15 days or the facts were being conveniently twisted to putup the show that the public sector had also a share in the Mini Steel plant licences"

I want to bring to your notice that when Mr Bhupesh Gupta tried to raise a question, the hon Minister tried to chide him saying "It is your Government which has given 49 per cent of the shares of the Steel Complex to a private company It was not inadvertently, Mr Deputy Charman, but it was an emphatic assertion by the Minister He chose to be a con-

[Shri Chandia Shekhar.] venient instrument to hit back Mi, Bhupesh 'Gupta who tried to be critical about issuing mini-steel plant licences.

Mr Deputy Chairman, Mr. Mohan Kumaramangalam also stated that ---

"There was only one application of the large industrial houses which was under consideration and it was an application of the Modi Industries Ltd. According to Shah Nawaz Khan there were applications from (1) J. K. Steel and Industries: (11) J. K. Synthetics Limited, and (iii) Moti Lal Padampat Sugar Mills. A private member has limited resources to ascertain whether a particular company was associated with a larger house or not. But in the case of these companies the Licensing Policy Inquiry Committee has certainly given a positive judgment J K Synthetics which was formerly known as J. K. Steel Ltd. are listed under J K. (Sanghania) Group J K. Group is one of the 20 larger houses of the country. There were also a number of other applications which had already been processed and mitted to the Licencing Committee for their consideration. Once again. one finds it difficult to understand whether the information given by Shri Kumaramangalam is correct or the one given by Shri Shah Nawas Khan, the Minister of State."

Mr. Deputy Chairman, these are certain facts which I want to bring to the notice of the House We have to investigate about these mini-steel plants because nobody knows how many more licences are being given to what party.

There is a statement from somewhere that in Madras there is one Arkapam Steel Plant. That is perhaps in the public sector. I do not know when that steel plant was given licence. But here is an interesting thing Mr. Deputy Chairman, about

which I do not hie, so far from any quarter from the Government in spite of our interpolations and questions in this House and in the other House. I read out an extract from Metal Bulletin No. 5586 dated 26-3-71. This Metal Bulletin is a weekly publication from London Here is that news item.

"To help India's current steel shortage, Poly Steel India is under taking an ambitious project ınıtıal cost of Rs 96 m. at Bhavnagar (Gujarat) where it is setting up a new plant comprising two electric arc furnaces and continuous casting equipment, to produce 50,000 metric tpy of ingots and billets. Capacity will subsequently be expanded to 75,000 tpy and ultimately a protion of 200,000 tpy is envisaged Commenting on the project, JP Mehta, Managing Director of Poly Steel said that the building for the project was already complete and furnace would be the first arc commissioned by July and the second a few months later. The plant will utilise the substantial quantities of scrap that are ava 1able locally. At a subsequent stage the company plans to install a 100,000 tpy rolling mill On completion of the project, Poly Steel expects to have invested a total of Rs 50 m"

This is only one report When Mr Arjun Arora said that you are not giving these licences for the black smiths, at that time it was said, Mr Deputy Chairman, that scrap is available. It is going waste and in order to utilise that scrap, it is necessary to have these mini-steel plants. I do not know if the hon'ble Minister knows Report about the Scrap Committee which was produced by his Ministry three years back. Here is a copy of that report, Mr. Deputy This very question was Chairman. discussed there and it was said that an economic unit of a mini-steel plant will have a ton top capacity. is the report of the Scrap Committee,

Mr Deputy Chairman If it was to utilise that scrap, the assertion of Mr. Ariun Arora was more correct than the emphatic assertion of Mr Mohan report Kumaramangalam, Also this indicates that the term scrap is very There are three types of vague. There are scraps which arc scrap. utilised for producing utensils other household gadgets.

MR. DEPUTY CHAIRMAN. May I make a suggestion? Let us stick to the limited issue and not go on to policy matters

Not SHRI CHANDRA SHEKHAR policy matters, Mr Deputy Chairman, The point is, when you say that mini steel plants are going to be installed in order to use the scrap, what type of scrap will be used? I ask this hecause there was a question to-day as to how the Bhilai Steel Plant scrap has been given to the Khaitan group of industries of Calcutta, who are solicitors of the Birlas And three or four Members of Parliament have represented to the Government that the Bhilai Steel Plant was put to a loss of Rs. 20 crores. And no action has been taken so far. I have also received a What is happening all, Mr. Deputy Chairman? It is not that I am trying to bring in policy Questions and Calling Attention notices are given in this House only to bring the Government to its senses and to make it not to do certain things which are not advisable. was indicated by Mr. Arjun Arora, fears have been expressed in many quarters that these 50 000-tonne steel plants will not remain 50 000-tonne steel plants and that their capacit'v will be increased That has substantiated by what I have quoted from the Metal Bulletin report not only that, the Siviet expert in the Arkonam steel plant has a statement very recentlymade I have got a copy of that ment, but I do not want to go into that -that there is an in-bult capacity of 2 lakh tonnes in the Alkonam plant Mr. Deputy Chairman, Sir, it is a very important, urgent and serious matter. I shall not go into the reply of the Minister-the Minister is here now to reply-and I will not mention contradictions in his replies. wanted to bring these and notice I want your your guidelines on this. It is not that I am just making a statement on another statement. There should be some way out by which matters can be thrashed out and the country and the people may know who was telling the truth and who was telling untruth. because if such replies are there. I do not know what function or duty is left for a private Member. A private Member is not expected to go into the details. Mr. Deputy Chairman. Sir many a time statements are made by Ministers, by the Government, at the behest of the officials who think that private Members do not knew anything about them. But there are honest officials there are persons who are anxious to see that these things are set right. Sir, the Calling Attention Notice and the questions by Mr. Arjun Arora were to set right certain wrongs which are being perpetuated. I can understand evasive replies; 1 understand concealing certain facts. But concealing big monopolists and concealing something which on the face of it is wrong, is different say, "We do not know whether it belongs to the Dalmia group or not". is too naive a reply. None will believe the Minister to be so innocert or ignorant Moreover, if they ignorant and innocent, we expect that bureaucracy will come to their help. at least to give factual things Deputy Chairman, Sir. I am worried not only because there were evasive replies, but I am worried that an impression is sought to be created in the country that in spite of all effects Ly Members of Parliament certain monopolists can go scot-free, they can get the patronage of some big one and they can do whatever they like This impression should be removed. Otherthe very utility, the very functioning of this House will be put to jeopardy. There will be a negation of the very parliamentary domocracy. There will be a negation of all [Shri Chandra Shekhar] these norms and standards that have been set up in this House and in parliamentary democracy. With these words, Sir.....

श्री राजनारायण : ग्राप चिट्ठी भी पढिए इनकी।

श्रा चन्द्रशेखर नही।

श्री राजनारायण : मान लीजिए माननीय मत्नी जी पढ़े उस चिट्ठी को तो हमे चन्द्रशेखर जी से पूछना पड़े कि चिट्ठी ठीक गई या नहीं।

SHRI CHANDRA SHEKHAR: With these words, Sir, I would request you and urge upon you, do not make it only a debating point, try to evolve some method by which we could know the truth and tell Parliament.

M S GURUPADASWAMY May I make a submission before the Minister replies to some of the things? The letter was written by Chandra Shekhar. I am not going into the whole thing. I am only pointing out that Shri Chandra Shekhar wrote a letter to the Chairman drawing his attention to some of the discrepancies in the answers given by the Minister and his colleagues Now you have heard the various points raised by Shri Chandra Shekhar in the letter. I do not think that by debating these things and by hearing his reply the House would be satisfied and all the doubts would be cleared I do want to hear him, but still I want to submit that any amount of reply at this juncture will not remove the cloud, the doubt, the suspicion, that is in the minds of Members. This should be viewed in a very serious way. It is not merely finding a way out friend, M_{y} Shri Chandra Shekhar said that the Chair should find a way out But the way out could be very drastic because if what he has said and what he has raised in the letter comes true, perhaps the Minister has got to go home. Therefore, it is a very serious matter. I suggest therefore, that after hearing the Minister

still there will be a case for making an inquiry and so you may constitute a committee of this House consisting of leaders of the various parties including our friends from the Treasury Benches to go into the whole affair and submit a report to you, and then the House will be able to take a decision in the matter. It happened in the past when Feroze Gandhi raised an issue in the other House in those days in 1952

श्री राजनारायण: मदडाका।

SHRI M S GURUPADASWAMY: I was a Member of the other House at that time -- and it was far less a charge he made. And on tnat account an inquiry committee was set up, somebody had to pay penalty on account of that Therefore, without prejudging the issue I suggest you consider my request that a committee of the House may be set up to go into this issue In the interests of the Minister and the Ministry itself it is necessary; otherwise, these doubts will persist I beg of you, I implore the House also, to consider my proposition and accept this request of mine so that this will be a way out. as Mr Chandra Shekhar has pointed out And this is the way out I suggest.

SHRI BHUPESH GUPTA. I have a submission to make, Sir You have to hear my submission I can understand what he has said . But discussion should not be precluded There are two aspects of it One is pro-That relates to the cedural aspect question of the discrepancy which should be clearly gone into and found out what is right and what is wrong The other aspect is the basic issue of the private licensing \mathbf{of} element

MR DEPUTY CHAIRMAN It does not arise out of this This is only regarding the discrepancy We are not considering any policy matters.

SHRI BHUPESH GUPTA Still we cannot say anything until we have

heard the Minister. Let him speak I am sure he also will read out a letter. I do not know how long it is. Surely, I think, it will not be very short either. We will bear with it After that I demand the House should take into consideration the issue of granting licences......

MR. DEPUTY CHAIRMAN: This is a matter regarding the discrepancy.

SHRI BHUPESH GUPTA: Why are you interrupting all the time? I have been making a suggestion.

Therefore, the procedure should not be a committee of the House. is what I am saying. The procedure should not be a Committee of the The proceedure should be the House should sider the adviseability of either negating the decision of the government or confirming it. I am for negation and cancellation of the decision fore, I should be given a chance in order to bring out my case. My case is that the decision should be changed and altered Shri Chandra Shekhar is not guided by personal considerations. These licences are given to the big business people. Even without that, I think the question should be discussed. There should be a special motion to discuss this matter and the House should dispose of this. Even after this discussion, if you feel that certain facts are there to be elicited, then I suggest that the proposal to appoint a committee may be accepted. Let us now hear the Minister.

MR. DEPUTY CHAIRMAN: So far as the second point is concerned, I want to say that we will be discussing the Steel Ministry next week....

SHRI BHUPESH GUPTA: We are not concerned with that. We are now concerned with this specific issue.

Mr. DEPUTY CHAIRMAN: You can make out your case and you will get a chance to negate the policy of the government even at that time.... (Interruptions). Why do you interrupt me?

SHRI BHUPESH GUPTA: 1 will give you a precedent. LIC came up during the budget session. The Finance Minister was involved in it. The matter could have been taken up at the time of the Appropriation Bill or at the time of grants of the Finance Ministry or other grants. But the issue was discussed separately. The subject of LIC loan to Mundhra was discussed separately, apart from things done or not done by the Ministry concerned. Similarly, the whole thing should be discussed, whether it was right or not to allow private sector to go into steel.

MR. DEPUTY CHAIRMAN: When we discuss Steel Ministry (Interruption.). Do not interrupt mewhen I am speaking. Please listen. Even after discussion on the Steel Ministry, if it is found that it is necessary to have discussion on this specific issue. ...

SHRI KRISHAN KANT: No, no

MR. DEPUTY CHAIRMAN: Why do you interrupt me, when I am speaking?

SHRI KRISHAN KANT: I have got the right to say that the advice.....

MR. DEPUTY CHAIRMAN But you have no right to interrupt the Chair.

SHRI KRISHAN KANT: Discussion on Steel Ministry and this discussion are quite different.

MR. DEPUTY CHAIRMAN: Your have a right to speak. But you should not interrupt me when I am speaking. You please sit down....

SHRI BHUPESH GUPTA: Under Steel Ministry many other things come—Hindustan Steel, running of Bokaro, running of Durgapur, etc. This should not be confused with this specific issue.

MR. DEPUTY CHAIRMAN. Why don't you listen to me? Then you will:

[Mr. Deputy Chairman.]

runderstand. What I say is this. After discussing the Steel Ministry, if the House wants that we should find out time to discuss.. (Interruptions). Why do you interrupt me?

SHRI BHUPESH GUPTA: We have got some commonsense. Again and again I have been saying that the discussion on the working of a Ministry is much broader than this specific issue.

MR. DEPUTY CHAIRMAN: That question will be considered afterwards. Please sit down.

श्री राजनारायण : जरा इधर भी सुनिए। ग्राप हमको बैठाएंगे, लेकिन ग्राप मे भूपेण को बैठाने की क्षमता है नही।

श्री उपसभापति : भूपेश को हम एक बार बैठा सकते है, लेकिन श्रापको बैठाने में मूक्तिल होती है।

श्री राजनारायण : श्रीमन्, मैं ग्राश्चर्यं मे पड जाता हूं जब सजेशन ग्राप ही दे देते है। में फिर ग्राप में निवेदन करना चाहना हूं कि चेयर की तरफ से सजेशन साल दा साल मे एक बार ग्राना चाहिए।

श्री चित्त बासु : श्राना ही नही चाहिए।

श्री राजनारायण: चेयर को सजेशन नही देना चाहिए, क्योंकि चे र सजेशन देना है तो सदन को उसको पेसोडेन्स देना चाहिए।

श्री उपसभापति : ग्राप बैठ जाइए।

श्री राजनारायण : वैठ जान से काम नहीं चलता है। सीधी बात यह हे कि श्री चन्द्रशेखर ने पेता नहीं क्यों जो हम लोगों की डिमांड श्री वह नहीं मानी कि वे प्रप्तना खत श्रीर माननीप्र मवो जी का खत दोनों टेबिंग पर रबे। हम लेग कहते थे कि दोनों पत्नों को चन्द्रशेखर जी

पढ़े, रागर चन्द्रशेखर जी पता नहीं क्यों उनके पत्र को पड़ना नहीं चाहिते . . .

श्री चन्द्रशेखर : क्यों कि वह पव राज्य सभा के सचिवालय में मिला है, इसलिये जब तक चयरमैन साहव इजाजत न दे तब तक उस पब को पढ़ना में उचित नहीं समझना।

श्री राजनारायण: माननीय सदस्य ने पहले यह कहा कि चूिक मत्नी जी यहा है इमिलये मैं उनके पत्न को नहीं पढ़्जा। श्रव उसमें वे परिवर्नन कर रहे हैं कि चूिक राज्य सभा के सेनेटरिएट से श्राया है उस लिये जब तक चेयर इजाजत नहीं देगी तब तक नहीं पढ़्गा। यह हमारे तर्क को काटता नहीं क्योंकि जो सचिवालय से चीज श्राती है वह किमी व्यक्ति की नहीं रह गई, विलक वह तमाम सदन की हो गई। श्रव हम यह कहना चाहते हैं चन्द्रशंखर जी से श्रीर उनसे श्रपील करेंगे कि वे माननीय मत्नी के पूरे पत्र को पढ़ दे ताकि मंत्री जी जब बोलने लगें, तब हम समझे कि वे श्रपने पत्न की रू से बोल रहे हैं या वेसे ही बोल रहे हैं

श्री उपसभापति : ठीक है, ग्रव ग्राप बैठिये ।

SHRI BHUPESH GUPTA: Let the Minister give that letter, Sir.

श्री राजनारायण : श्रीमन् . . .

श्री उपसभापित : ठीक है, श्रापका प्वाइट क्लियर हो गया ।

श्री राजनारायण : दूसरी वात मैं ग्रापसे साफ कह दू कि श्री गुरुपादस्वामी जी के सुझाव का मैं स्वागत करता हूं। साथ ही साथ हम यह जरूर चाहते हैं कि कोई कमेटी ग्रप्वाइट की जाय ग्रौर फिर चाहे वह 15 दिन में, एक महीने में या दो महीन में ग्रपनी रपट दे, मगर यहां पर बहस होनी चाहिये, क्यों कि यह एक पिट-

क्युलर स्वजेक्ट है श्रीर बार-वार हम लोगों को श्रंधकार में रखा गया । यह मिनी" शब्द एक ऐसा श्रा गया कि चाहे वड़े से बड़े विशाल कारखाने को लाइसेंस दे दो, लेकिन उसमें "मिनी" शब्द जोड़ दो । यह कम्युनिस्टिक तरीका है। शब्दों के साथ बलातकार करना कम्युनिस्टिक तरीका है।

SHRI BHUPESH GUPTA: Sir, on a point of order. This is very wrong. There is nothing Communistic in it. Sir, Mr. Rajnarain wants to antagonise us. He is dividing us and he is dividing the country. Sir, it is the S.S.P. language. I say, Sir, that it is the S.S.P. language. Anti-Communism should not be brought in here. Here Mr. Chandra Shekhar has done it absolutely in the public interest.... (Interruptions).

SHRI BIPINPAL DAS: He understands only the Communist language.. (Interruptions)

श्री राजनारायण: श्रीमन् मैं कहना चाहता हूं कि यहां केवल हल्ला करने से काम चलता नहीं । हमारे मित्र विषितं पाल दास जी बीच मे ग्रा गये, वह भी सोचते हैं कि हम भी हाथ में खून लगा कर जहीद हो जाएं। तो यहां इससे काम नहीं चलता। मैं चाहता हूं कि ग्राप इसके साथ-साथ यहां इस पर वहस कराइये ग्रौर उस के बाद उन की कमेरी बैठे।

SHRI LOKANATH MISRA (Orissa): Sir, I congratulate Mr. Chandra Shekhar for the guidance that he has given to this House in a matter..

SHRI ARJUN ARORA: He has sought the guidance of the Chair.

SHRI LOKANATH MISRA: ..like this. Because he belongs to the ruling party and because he is a member of the Working Committee and because he enjoys the respect of the ruling party, he can do it. I am very happy about it. I will congratulate

him also for the help that he has rendered to the House on this particular matter. Sir, on so many occasions Ministers have misguided this House and it has been brought to the notice of this House. But neither the Chair nor the ruling party took notice of this and they summarily rejected it. Fortunately, Sir, while groping in the dark, we have found out something where we could anchor and we have found some ray of light.

MR. DEPUTY CHAIRMAN: All right, Mr. Misra. That will be enough.

SHRI LOKANATH MISRA: No, Sir, that is not enough. This has given some enthusiasm, some encouragement, to us that hereafter probably truth can prevail in this House. (Interruptions). The Government of India says, "Satyameva Jayate". But there is no truth anywhere. That is what I find.

AN HON. MEMBER: Everywhere there is truth.

SHRI LOKANATH MISRA: I do not want your testimony.

MR. DEPUTY CHAIRMAN: All right, Mr. M'sra.

SHRI LOKANATH MISRA: Sir, if there are interruptions, I have told you, Sir, that they are to be met.

MR. DEPUTY CHAIRMAN; Let us hear the Minister.

Shri LOKANATH MISRA: Sir, there have been so many occasions when wrong things, misleading things, misleading informations have been given by Ministers. I completely and emphatically endorse whatever has been suggested by Mr. Gurupadaswamy, but it should not be an ad hoc compermanent committee mittee but a like the Privileges Committee, the Assurances Committee or any other committee. There must be a permanent committee and any matter which relates to a misleading statement by [Shri Loknath Misra]

a Minister should be referred to that committee, because you do not allow us to refer a matter to the Privileges Committee

SHRI ARJUN ARORA Call 1t Committee on Contradictions

SHRI LOKANATH MISRA I would like to call it the Committee on Factfinding, if not anything else. This is a matter of procedure, now that we are dealing with something, let us also discuss about procedure endorse whatever has been suggested by the Leader of the Opposition-that there must be a committee-but mv only amendment is, it should permanent committee to which can refer any matter, any misleading answer or any untruth that is stated in the House (Interruption) I want you kindly to take the opinion of the Members of the other parties also so that we can form the committee this particular matter, as you have suggested we are discussing the Steel Ministry if possible let us thrash it out during the discussion on the Steel Ministry If Members are not satisfied then raturally there has to be another debate

श्री राजनारायण भाई, इस पर तो बहस ग्रलग होगी।

SHRI KRISHAN KANT Sir, can I submit something to you?

Mr Mishra has said this may be discussed in the Steel Ministry debate and all that We do not want these discrepancies to be discussed in the debate on the Steel Ministry

MR DEPLIY CHAIRMAN Why do you want to raise this question again and again? He has made a statement Even after that, if Members are not satisfied, they may discuss the specific issue Mr Mishra has made the suggestion that there can be discussion on the specific issue

SHRI KRISHAN KANT Sir, please bear with me for a minute. Chandra Shekhar has stated that this was a question to be decided by the Chairman Mr. Chairman had given any decision. He has left the decision to the House but it is not put to the House This is a different decision to be taken by the House by discussion on the issue raised by Mr Chandra Shekhar The discussion on the Ministry of Steel is a separate Therefore, it should be dealt with separately by the House on a different occasion.

MR DEPUTY CHAIRMAN Mr. Chandra Shekhar has pointed out certain discrepancies in the replies given in this House and in Lok Sabha, and he has also suggested that the Minister should be asked to clarify The Minister also has agreed that he has no objection to clarify if the House so desires Therefore, let us hear the hon Minister and find out what the decision is

श्रो राजनार। प्रण पहने तो भ्राप वह खत पढ़वा दे।

SHRI S MOHAN KUMARAMAN-GALAM Mr Deputy Chairman, Sir, may I begin by reading out my reply? This is a letter addressed to the Chairman

'I write with reference to Shri Banerjee's note, enclosing a copy of Sil Chandra Shekhar's letter of July 22, 1971, addressed to you

"The member has stated that there is a contradiction between the answers given to Lok Sabha Unstarred Question No 472 answered on May 27 1971 and what I had stated in the discussion on the Caling Attention Motion in the Rajya Sabha on June 10, 1971

'The correct position of the total number of units given industrial licences/letters of intent as on May 27 1971, is indicated in the reply to the Unstarred Question This, of course, refers to the issue of industrial licences/letters of intent

for this industrial sector subsequent to February 19, 1970, when the sector was brought again under licensing.

'It is important to note that prior to that date it had been delicenced from May 1966 to February 1970.

'In the discussion in response to the Calling Attention Notice, I remember I had uppermost in my mind those cases in which we had cleared in principle the procurement continuous casting machines from abroad (with substantial indigenous content) on the ground that their electric furnaces were likely to be commissioned by the middle of 1971 and that, therefore, they would be in the best position to go quickly into production of steel. recall the mover of the Notice, Shri Arjun Arora, reading from a newspaper item of a Press Conference in which I had specifically referred only to these units.

"These are the units which would come into production the earliest and therefore these were of the greatest concern at the time and it was over the grant of licence to these units that controversy had developed

'Though my emphasis all along was on the units whose import of capital equipment had been approved, the fact that there were a few other cases cleared by the Licensing Committee was not kept from the House. In fact, in my initial statement itself I had said:

"..a number of applications for electric furnance-cum-continuous casting or conventional casting units have been considered and letters of intent issued."

'Some of these parties....are in a position to have their electric furnaces commissioned by the middle of 1972. Two of these are public sector units, or units in which the public sector has a substantial 930 RS-

share. In order to facilitate the early production of useable steel from these units, it has been decided in principle to clear their applications for import of continuous casting machines....

'Throughout the rest of the discussion I continued to stress the clearance given to these units for import of their plants. It is in this connection that I listed five units. including two units in which the public sector have substantial shares, as well as sixth unit-M/s Modi Steel whose case for import of equipment was cleared in principle but the clearance was to become operative only if the case was also considered and approved from the angle of the Monopolies and Restrictive Trade Practices Act.

'I do not think that I was misunderstood, as one Member put a specific question regarding the foreign exchange involved in this import of equipment. In reply to that specific question I had stated that foreign exchange would be on the average about Rs. 20 lakhs for each of the six cases, or Rs. one hundred and twenty lakhs in all.

'It will be seen that the facts I was mentioning related to the six cases and not to all letters of intent/industrial licences issued. It is in relation to these six cases that I had stated: "These are the plants that are coming and I do not think we have departed so far as the Industrial Policy Resolution is concerned."

Actually, out of the nine cases mentioned in the reply to the Unstarred Question referred to above—that is the unstarred question in the Lok Sabha—five are those of units in which we had accepted import of continuous casting plants. Of the other four, what was done for M/s Tata Iron and Steel Co. was the granf of a carrying-on-business licence—that is the COB licence. TISCO, in the period of delicensing—prior to February 1970—had set

[Shri S. Mohan Kumaramangalam.] up a roll foundry which had surplus hot metal and were making ingots by the conventional process. When licensing was re-introduced in 1970, TISCO applied for a COB licence and it was granted. But I did not refer to the application of TISCO because, here again, no import of a continuous casting plant volved in its application.

'Of the three others, I find that I had even mentioned the date of the issue of letter of intent to the Orissa Industrial Development Corporation in the course of my answers. I was giving some of these dates illustratively and therefore, did not detail out all the dates. I also remember to have read out these dates from a copy of the enclosure to the Unstarred Question which was in my papers.'

That is the very thing which is supposed to be in contradiction and I have it still here and if anybody wishes, I will show it to him.

'This is clear from the fact that I have quoted the two cases of rejection as well. So far as the cases of S. N. Agarwal of Bangalore and Krishna Steel Industries are concerned, since no clearance had been given to them to import continuous casting machines, they were mentioned by me.

"The issues raised in the Calling Attention Notice and in the discussion on June 10, 1971 were of interpretation of policy under the Industrial Policy Resolution and not related to numbers of the units sanctioned or accepted in principle by Government.

'I think I have already explained why Tata Iron and Steel Co., was not mentioned, while Punjab Industrial Development Corporation

There was no import of continuous casting plant involved in TISCO's application in contrast the application of the Punjab Industrial Development Corporation which did involve such import. 'With regard to M|s. Electrostee: castings Ltd, the position is that this firm originally applied for an industrial licence for manufacture wire rods on October 13, 1969. They ordered their electric furnaces November 1969. This was during a period when the establishment electric furna es was delicenced.

'This application for manufacture of wire rods was processed in the normal way and the Department of Company Affairs were consulted, and they advised that they had no comments to make on the applica-The licencing committee cleared the application on March 30, 1970, and a letter of intent was issued to the firm on July 1; 1970.

'As the Licensing Committee had cleared the application in 1970, no occasion arose to clear this case from the angle of the Monopolies and Restrictive Trade Practices Act which came into force in June, 1970. In these circumstances there was no discussion on the file which would have drawn my attention to any connection of this unit with a large industrial house. was in this background and on the facts available to me at that time that I stated that there was application from any Dalmia unit

'It should, however, be stated that the firm in question has denied that they are connected with the Dalmia group. The firm's contention that they are not connected may or may not be legally technically correct. To make sure, I propose to check in consultation

two Min ters 2300 That was just a passing reference; it

with the Ministry of Company Affairs whether this firm can be considered as inter-connected or associated with the Dalmia Group.'

Naturally because Mr. Chandra Shekhar has given certain facts need investigation. I may also refer to the fact that I was a member of the Licensing Enquiry Committee to which Mr. Chandra Shekhar has drawn the attention of the House and I may mention that I do not remember that Electro-steel Castings Ltd., is a company of the Dalmia group. If we take the files of that we will find a large number of firms there and I think I could not be expected to remember all the names of the companies under the different heads

The position with regard to M/s Steel Complex of Kerala is that the Kerala State Industrial Development Corporation, holds, according to the latest information from the firm, 33 1/3 per cent of the shares. The Kerala State Industrial Development Corporation however, and its Chairman were very active promoting this case and the Chairman also had met me in this connection. It was this that made me think that it was a venture of the Kerala State Industrial Development Corporation so that I gave the impression during the discussion that this unit was in the sector with minority private sector shares.

'However, when I received the uncorrected version of my speech I made corrections therein to say that majority of shares of "Steel Complex Limited" were owned by the private sector. This is on record in your Secretariat.

'If you consider that I should make a statement to this effect in the House, I am prepared to do so. The fact that the Kerala State Government does not have the majority shares in the venture would perhaps have added further strength to that part of my argument in reply to Shri Bhupesh Gupta that even his friends in power in Kerala had chosen to join hands with capitalists in setting up such a plant.'

is not really material but I could not resist the temptation.

'When I stated that there was only one application of the larger

When I stated that there was only one application of the larger industrial houses under consideration, that of M/s Modi Industries, I was again stating this in the context of the cases cleared for import of equipment. I did not mention the applications of J. K Steel Industries, J. K. Synthetics Ltd. and Motilal Padampat Sugar Mills for this reason. In fact even at that time letters of intent had not been granted to them, and so far have not been granted.

This is how I look upon it. (Interruption). He is a good friend. How can I ignore him? Now, the position is:

'As may be seen, there is no basic contradiction between the answers regarding grant of letter of intent given in Parliament on the occasions referred to by the Memher. There is a discrepancy which I have explained above regarding the character of the holdings of Steel Complex Ltd, Kerala, which had been cleared for import of continuous cast ng plant. Otherwise, I think there was only a difference in understanding in that I was dealing with one aspect, namely, the grant of letters of intent to units which had been cleared for import of continuous cast ng plants which were to come up by 1972, while the Member might have thought that I was referring to the grant of letters of intent as a whole; it is this that makes the difference between the nine persons to whom letters of intent have been granted, and the five who had in addition been cleared, in principle, for import of continuous casting plants.

I have no objection to this reply being shown to the Member.'

May I, Mr. Deputy Chairman, with your leave add one or two words?

[Shri S. Mohan Kumaramangalam.] Firstly, Modi Industries are outside these nine completely Five were cleared for the import of continuous casting plants and they are likely to come up by 1972. I am mentioning this and hon Members, I think, will appreciate the significance of statement. All these matters were actually in 1970-71 before I charge of the Ministry. I think that is well known. I made it clear on a Secondly, so far previous occasion. as the Modis are concerned, they have been cleared for the import of continuous casting plants, but their application is still pending processing under the Monopolies and Restrictive Trade Practices Act Therefore, it is really nine plus one, but the plus one is not in the same category as the nine because the nine are applicants whose applications for letters of intent have already been granted. So far as Modi is concerned, it has not been granted and it will not be granted unless it is cleared under the procedure provided for in the Monopolies and Restrictive Trade Practices Act. Now, so far as the question of Polysteel is concerned, which has been raised just now my friend, Mr. Chandra Shekhar, I think they go under a different name They applied originally under name of Concast Private Limited. Their number is 17 in the list. for as I am aware—I want to be very cautious because I would like to check it up again—their application has not yet been granted. My attention, at an earlier stage, had been drawn to the extract from the Metal Bulletin which was read out by the hon. but to the extent I have been able to check it up till now I do not think that the assertions made by managing director or the person who is speaking on behalf of Polysteel are correct. I will check it up further. One must be now very careful and I will be careful about what I sav

So far as the question of Arkonam is concerned that is a confinuous casting plant which has been licensed way back in 1967 or 1968, speaking

from memory, but I shall get the exact date and details of that. It is much more than 50,000 tonnes. far as the question of each plant expanding and becoming a bigger bigger plant is concerned, my understanding of the technical portion is that with the type of electrical furnace they have got and the continuous casting process that they will introduce, they will not be able to increase their production more than The Arkonam plant is diffetonnes. rent because the Arkonam plant is planned ultimately for higher production. Again, I would ask the leave of the House to give those details when I have got them in my hand. I did not expect that one would have to go into the details of it. So this is as far as I can speak about it now.

My friend, Mr. Chandra Shekhar, referred to the Scrap Committee Report and other matters. I would prefer with your leave, Mr. Deputy Chairman, not to refer to them today because I have not brought the report with me. I have not got the extract either and it will not be proper for me to comment on it without examining the report carefully.

SHRI CHANDRA SHEKHAR. Mr Deputy Chairman, one point It will help you if you kindly read the Calling attention notice that was given by Mr. Arjun Arora. It says:—

"I call the attention of the Minister of Steel and Mines to the reported decision of the Government to issue industrial licences for the setting up of mini steel plants in the private sector in violation of the Industrial Policy Resolution."

The sist he Calling Attention notice There is no question, no reference anywhere about the import content of electric furnaces. Also when the hon'ble Minister referred to the Punjab and the Kerala plants as public undertakings, Mr. Arjun Arora, Mr Deputy Chairman, made a specific point. He said, "He has only given

two names." Mr. Mohan Kumaramangalam says, "I shall give the other names also. I am not running away from them. I mentioned them because of their being the public sector units. The other ones are". And he has given these four or five names.

Again, at a later stage, Mr. Mohan Kumaramangalam has given a calculation about the total capacity of all these steel plants. If you see the calculation it comes to only five steel plants. Nowhere has he mentioned required C.O.B. other plants which licences. Mr. Deputy Chairman, as I have said, in my letter Punjab has also a C.O.B. licence. If Punjab has been mentioned, I do not see what are the reasons not to mention The hon'ble Member asked a specific question whether Tatas have been given licence or not. In reply to that it was said that no one except Modi has been given licence.

The other point is that the hon'ble Minister said that he is not expected to remember all these companies. That is true. But he says in his argument that because the M.R.T.P. gave clearance, therefore, he did not bother about it. But the Industrial Licensing Committee gave certain names the Government of India last year issued a notification that for all purposes the classification made by this Committee will be taken as authenticated because of this classification of major industrial houses. Mr. Deputy Chairman, it looks very sad to see Ministers pleading that because Dalmias say that the Electric Steel Ltd. is not a Dalmia concern, therefore it is not a Dalmia concern. Minister and his officers not know in the Dalmia Airways come three Dalmias who are co-accused even today? Their offices are in the same building. The question very specific, whether Dalmia been given a licence or not. And the reply was "No". I do not know whether in reply to a question whether the Centry Rayon Mills belongs to the

Birlas, the Minister will say that he belongs does not know whether it to the Birlas or not, that he does not know to whom the Pharat Cement factory belongs. The Minister is expected to know all these things. Mr. Deputy Chairman, Sir, I do not know how this impression was created on the mind of Mr. Mohan Kumaramangalam that Members were interested only in those steel plants which had been given clearance for importing electric furnaces. no relevance to the Calling Attention question. It is not relevant to the point under dispute in the debate The question was about mini plant. And the same question was asked in the other House of Parliament. If an hon, Minister can give an answer which is not relevant to the question and if it can be justified, then I have nothing to say. But I expect from the Minister that if I ask about mini-steel plants, the reply should not be about import licences for electric furnaces because import licences are given by the Foreign Trade Ministry and it is no business of the Steel Ministry. Clearance is given from the import and export Ministry and when Members ask questions, I do not know why the Minister should take this exercise to give information about import clearances. If the questions are about import licences, they would have been addressed to the Minister of Foreign Trade. And instead of replying about his own Ministry and giving about his own domain, he is trying to give replies to other questions which are not relevant to the subject. I do not know if justification can be found by this House and by you, Mr. Deputy Chairman, for his making such statements. It is for you and the House to consider.

SHRI S. MOHAN KUMARAMAN-GALAM: Sir, may I say something? He has made certain allegations against me and I think it would be fair if I am given an opportunity. I would like, Mr. Deputy Chairman, the House to appreciate that the answer given in the Lok Sabha was ear-

[Shri S. Mohan Kumaramangalam.] her to my statement here. fore, there was no intention my part to conceal anything. There was nothing to conceal because everything is known. Here is the sheet which contains the whole answer. We are now on the question of what I intended to say. May be the Member understood it one way; maybe I was wrong in understanding it in the way I did. I can only claim that I tried only to put before the House whatever I was aware of at that time and if I have made mistakes, I am always ready to express regret for them. But I do want hon-Members in this House to appreciate that there was no intention on iny part to conceal any fact. And there was no purpose also in concealing any fact because all the facts had already been given earlier. Had it been by chance in some later answer, one can say, yes, I was trying to conceal; but all the facts had already been given earlier. This is what I would like to emphasise to hon. Members.

Secondly, there was no question of import of electric furnaces. Electric furnaces are being manufactured in our country. It is a question of import of continuous casting plants The entire "mini-steel plant" controversy-I advisedly say quote ministeel plantunquote, because I have stated in my original reply that the term 'ministeel plant, is a misnomer-arose out of the fact that in April we announced on behalf of the Ministry that these licences had been given for import of continuous casting plants, as a result of which these plants were going to come up in 1972. And it was this that led to the controversy and it was this that was present in my mind and, therefore, I dealt with it in that manner.

THE LEADER OF THE OPPOSI-TION (SHRI M. S. GURUPADA-SWAMY): Sir, there is something more that meets the eye in this affair The Minister has said that there is

difference in the understanding of this issue, as a result of which this confusion arose. I concede that on, after reading this letter, he has tried to be equivocal in his state. ments. He has said in interpreting his approach to this question put by my friend, Mr Arora, he had in his mind only those things and not other things. Therefore, he had to give a particular answer. We are 2 P.M. dealing with a very important question, whether there is a deviation in the steel policy as a result of which the Government of India has wrongly given licences or letters of intent, and it covered all kinds of cases, not necessarily the cases which involve foreign exchange. It is obvious that statement he has made today is an afterthought. And he may be honest in that. Perhaps the Minister-I know the working of the Ministry might have been duped by his own officials. He might have been made a guinea-pig in the process. Maybe, his predcessor may be a party to this kind of a decision. Therefore, my original suggestion still stands good. It raises a lot of points, a lot of issues, a lot of doubts. Even the Minister has not been very clear and categorical. And he was apologetic because he himself says that he has got to check up various things before making a categorical statement. In view of this I suggest that my original suggestion may be accepted

SHRI S. MOHAN KUMARAMAN-GALAM: On a opint of personal explanation. I did not say it in relation to this matter. I said it in relation to other matters that my friend, Mr. Chandra Shekhar, raised lation to the matter of his le ter to the Chairman and my rep'y I did not say I have to still wait for time for making a categorical statement. I said it in relation to other matters, namely, quotations from the Scrap Committee, poly-steel and things that character which were not part of the controversy on that day, but have been raised I think, if I am not being inserrect, for the first time today.

SHRI M. S. GURUPADASWAMY: Mr. Kumaramangalam has said that there is a difference in the understanding of the issue between himself and others. I started with that. He himself confesses that there might have been differences in the understanding of the issues. Therefore, there is a case for further investigation. We cannot in this House take a decision in the matter. I am very conscious of that. Therefore, the House may accept my suggestion, and I am prepared to move a motion even . . .

SHRI ARJUN ARORA: Move it.

SHRI M. S. GURUPADASWAMY: I am prepared to move a formal motion.

SHRI OM MEHTA: No. no.

SHRI M. S. GURUPADASWAMY: Mr. Deputy Chairman, with your permission I want to move a motion. Without your permission I do not move a motion. I am very careful. I do not move a motion like Mr. Bhupesh Gupta and others.

SHRI OM MEHTA: No, no motion.

SHRI NAWAL KISHORE: Why

SHRI OM MEHTA: No. no.

SHRI M. S. GURUPADASWAMY: I am asking for the permission of the Chair, not your permission, Mr. Om Mehta. I do not want to cause any embarrassment. Unless the Chair gives me the permission . . .

MR. DEPUTY CHAIRMAN: The statement of Shri Chandra Shekhar and the statement of the honourable Minister are before the House. If you still want any further clarifications, you may put questions.

SHRI OM MEHTA: Let him ask for clarifications.

SHRI ARJUN ARORA. On a point of order. You should hear first his motion and then decide whether you

will give him permission or not.. You should at least hear his motion.

SHRI M. S. GURUPADASWAMY: Why I say a motion—I do not want to read it without your permission . . .

MR. DEPUTY CHAIRMAN: Please ask for clarifications.

SHRI M. S. GURUPADASWAMY: No clarification because he cannot clarify.

र्थ: राक्षनाराथण: गुरुपादस्वामी जी, ग्राप जबानी कह दीजिये पश्चिमत ।

SHRI M. S. GURUPADASAWAMY: I am not Rajnarain . . .

SHRI BHUPESH GUPTA: Sir, he said he is not Rajnarain. I should like to know whether it is a compliment or denunciation.

MR. DEPUTY CHAIRMAN: You can ask Mr. Rajnarain in what sense he takes it.

SHRI M. S. GURUPADASWAMY: My case for appointment of a committee and a motion for that is there. There are many things which have been kept in doubt. The basic question that arises is about the granting of letters of intent to miniature steel plants. He gave the figure of 5 or 6. He made a distinction which was not known to the House at all. He never gave this information to the House when he was making the statement. He ought to have said. The Minister had an opportunity more than once to draw the attention of the House to the distinction that he has made. Only today we are hearing this distinction Till today I was under the impression and the whole of India was under the impression that the Government of India is giving only licences or letter: of intent to 6 miniature steel plants not more than that. Today he said tha foreign exchange was involved u these cases and therefore he has mentioned these things. He has not mentioned other cases where foreign exchange is not involved. This is the basic question This refers to the firs answer he gave, and the answer

[Shri M. S. Gurupadaswamy.]

he gave to the Lok different. In the Lok Sabha he could have taken advantage and clarified the issue. In these nine units he said that three belong to one category and six to another. There may be other cases too. We do not know. I do not want to impute motives. I am not the person to do that. He may not be a party to this. Maybe his predecessor may be a party; maybe officials are a party. The whole thing has got to be gone into. Therefore I say there should be a Committee. I seek your guidance. Questions and interrogations will not bring out clarifications. I am sure of that and I hope you will agree with me. Therefore, a Committee is necessary. If you suggest an alternative, I will accept that. I give you authority to appoint a committee with terms of reference so that they can go through all the records and matters arising out of the answers given by the Minister and come to their own judgment. It is for the Chair and the House to take a decision in this matter.

SHRI JOACHIM ALVA (Nominated); Sir, I admire the crusading zeal of Shri Chandra Shekhar

SHRI CHANDRA SHEKHAR: I do not want any congratulation for this.

SHRI JOACHIM ALVA: In fact I owe him an apology. This morning before the Congress Party meeting, I said that he was running away from Pirla issues. But he has come back to the Birla Farm again. I am glad about that. I am glad he has raised this matter. It should not be allowed to go unnoticed.

In the same breath, I also admire Shri Mohan Kumaramangalam. If you read Mahatma Gandhi's biography by Pyare Lal, he has devoted a whole paragraph about his patriotism and character. I think he is very sincere nd patriotic. All the same, we will not like mini steel plants to go to

big bugs and big business through back door. This is a very serious issue. I am sure Shri Kumaraman. galam will not allow this to happen in future. He is a person with great knowledge of law.

Shri Chandra Shekhar is a crusader and whenever he raises these big issues we are with him. We have to take his opinion also. I do not think that he is for a Committee of House. This matter should be fully discussed here and we do not want any Committee of the House. I would only implore the Minister that no more mini plants should be given to the big bugs.

SHRI BHUPESH GUPTA: Sir. have heard the suggestion that has been made. By now we are familiar with the two letters. I wish were available to us. My quarrel with the . . .

MR. DEPUTY CHAIRMAN: It will be available to you tomorrow.

SHRI BHUPESH GUPTA: ... the hon. Minister is not on the question of a little procedure or a technicality or how it has been answered or not answered. Sir, these are all minor matters in the context of what we are discussing. Sir, as far as my suggestion for a Committee is concerned, if it were a question of mere discrepancies or inaccuracies in answering, then the Committee that should deal with them should be normally Privileges Committee or the General Purposes Committee. I do not know why there should be a special committee to go into the discrepancies or such things. I can understand it if it is a Committee to go into the question of the decision itself to start the mini-steel plants in the private sector and, if this is so, I am in favour of a Committee of this kind. Now, Sir, the letters are very interest-

SHRI ARJUN ARORA: Much been said about it.

MR. DEPUTY CHAIRMAN: They are part of the proceedings and you will get both the letters, in the proceedings.

SHRI BHUPESH GUPTA: Sir, after all things have come out from Mr. Chandra Shekhar and from the Minister and both of them together could help us to know a lot of things. Letters went from both sides and answers were given in the other House also and therefore, Sir, we are now familiar with these cases. Anyhow, Sir, it is a mini-business. Now, Sir, what has been revealed is very shocking. It has been revealed that as a matter of policy the Government is allowing the private sector business people to start steel plants, initially limiting the quantum of production. It has also been revealed that applicants are there and these applicants are mostly directly from the big business houses or connected with the big business houses. Sir, the small businessmen have not applied for it and they do not apply for it. Therefore, Sir, it has been proved from the disclosures made that these areas of industrial enterprises have been thrown open, which should have remained fully in the public sector, to the big business people and it is the reversal of the trends in the economic policies since the time when Mr. K. K. Birla's efforts to have, not mini, but fullskirted, plants started in Durgapur and that was exposed in the House and at that time, Sir, you know Mr. Satyanarain Sinha was canvassing inside the Cabinet in order to get these steel plants started and I revealed in the House the correspondence between Mr. Birla and Washington.

Re contrudictions

SHRI ARJUN ARORA: Come to the current affairs. Do not write a book of history. Make comments on current affairs.

SHRI BHUPESH GUPTA: If you want to come to the current affairs, you must have the background of the affairs and you being a man of affairs. you should know how to comment on them

Sir, here it has been revealed and the names are there. The Tatas are there, the Dalmias are there, Modis are there, and the Singhanias are there. Practically all these coons are there and more will come in. Therefore, Sir, it is offered on a plat-

SHRI ARJUN ARORA: Chowgule is also there.

SHRI BHUPESH GUPTA: Anyway, you know that better.

So, Sir, this matter should be discussed. The letters of intent are very interesting also. Why letters of intent are given when certain industrialists, big ones, are in a position to seek collaboration with the foreigners? Letters of intent are given on the ground that they would be able to attract foreign collaboration. In fact, when the question about the letters of intent was raised in this House, it was said again and again that letters of intent had to be issued to certain business people, otherwise they would not be in a position to get foreign collaboration. Letters of intent, Sir, in this case, follow a kind of approach by the foreign monopolists, especially the Americans, to smuggle themselves into the Indian industries. Now, these letters of intent have come.

MR. DEPUTY CHAIRMAN: You need not discuss all the policy mat-

SHRI BHUPESH GUPTA: Now, Sir, I find that between January 1971 and April 1971, 67 licences were issued to 28 industrial monopoly houses many of them carried with them letters of intent.

Sir, these are to be reviewed in that context. Therefore, I say, this is absolutely wrong and there is no justification whatsoever to do this thing and that is the matter we should discuss. The decision had been taken earlier when the hon. Minister was not there. What surprises me is that hon. Minister having stepped into the shoes of others should have carried forward the legacy instead of disownexpected, Ι Shri Kumaramangalam having come to the

[Shr. Bhupesh Gupta.]

Minist y would cancel all the decisions which had been taken earlier. That is my complaint against him but there is a tendency not to bring any names of those people who are responsible for sponsoring these for canvassing these things, for taking a decision and thus leaving these things for Shri Kumaramangalam to swallow a hanky-pany. These people are not named. Who were these people, if not Mr. Morarji Desai at that time? That also should be known to the country. The hon. Ministry should tell us exactly when the proposal was mooted in the Government, who are the people in the Ministries concerned.

SHRI ARJUN ARORA: Shri Morarji Desai was never the Minister of Steel.

SHRI BHUPESH GUPTA: Shri Morarji Desai was running a part of the Government and Smt. Indira Gandhi the other part of the Government.

SHRI LOKANATH MISRA: At the time when the licences were given, Mrs. Gandhi was running one part of the Government and Mr. Bhupesh Gupta was running the other part of the Government.

MR. DEPUTY CHAIRMAN: Please listen. Let us not bring in the policy matter.

SHRI BHUPESH GUPTA: I am not interested in individuals.

MR. DEPUTY CHAIRMAN: Please listen. It was only a limited matter. There was certain discrepancy pointed out by Mr. Chandra Shekhar and Mr. Kumaramangalam has clarified his position. If you want this particular question regarding steel policy to be considered and discussed by this House, we will see what can be done. At this juncture it is not necessary to express your views. Let us only

restrict ourselves to the discrepancies and the clarifications given by the Minister.

SHRI BHUPESH GUPTA: If that is so, no discussion for the day. I am not interested in individuals or persons or attacking them. I am interested in policy questions and when in the Calling Attention the question of policy decision was raised and since clarification has been given, it should be considered as a policy question. When I said about Morarji Desai, Mr. Arjun Arora should not Everybody knows that when Mr. Morarji Desai was asked, "Don't you know Mrs. Indira Gandhi is the Prime Minister" he said, "No, have only the Chairman of the Council of Ministers." The actual trouble started before and our complaint is this that when everything has been revealed let us concentrate it was right for the Minister to endorse the sabotage that had been made earlier before we came this House and that should be discussed and I demand a discussion on this matter. If individual things are brought in, you can bring in anything. Sir, I know there are people who want to attack some people. Mohan Kumaramangalam has my friend, he had been with me in London, but I am not sparing him for the policy question. He would also not like to be spared. His stand personal individual different but attack should not be brought in. I want the policy question to be discussed and we should go into the root of it. The whole question should discussed so that we are in a position, this House is in a position to change the decision. The Government should be forced to change the decision.

भोर। ननरा गाः श्रीमन्, में श्री कुमार मंगलम की जो क्षमता है उसको जानता हूं श्रौर मैं किसी पर व्यक्तिगत श्रारोप भी नहीं लगाना चाहता। वास्तव में प्रथन का स्वरूप भिन्न होता है श्रौर श्यानाकवंण का स्वरूप



भिन्न होता है और हमारे सदन में तो ध्याना-कर्षण बहत व्यापक होता है। हमारे सदन में डा॰ जाकिर हसैन की कृपा थी, उन्होने कह दिया कि एडजर्नमेंट मोशन नो कानकीडेस मोशन सबका डिस्कशन इसी में ध्यानाकर्षण प्रस्ताव में कर दो क्योंकि हमारे पाय एक ही चीज है। मै बराबर सोचता रहा हूं, जैसा कि कुमारमगलम साहब ने खुद भी कहा कि जब लोक सभा में इसके पहले ही सारे उत्तर ग्राही चुके हैं तो उनको छिनाने से क्या मजा मिल गया छिराया क्यों । यह जरूर खोला जाना चाहिए। यों हम फिलासाफी के विद्यार्थी है, 'वी व्हाई' कैन नैवर "एक्स लेन्ड" 'व्हाई' एड 'हा उस' इन दो सवालों के जवाब में काफी समयलगेगा। मैं केवल एक प्रश्न पूछना चाहना हूं, श्री अर्जुन अरोड़ा का जो ध्याना-कर्षण प्रस्ताव तथा उसकी तह में यह बात थी कि क्या इस सरकार ने मिनीस्टील प्लान्ट्स के नाम पर बड़े-बड़े जो एकाधिकारी है उद्योग के उनके हाथों में उद्योग की जाने दिया जाय या नहीं, मकसद यह था। सारी कार्यवाही को देखा जाय, अर्जुन अरोड़ा ने निश्वयात्मक दुग से पूछा कि टाटा को इसमें कुछ दिया गया या नही दिया गया और मातनीय मत्री जी ने बार-बार इनकार किया मैं समझता हं कि जो नाम उन्होंने पढे होंगे उनमें संसद का कोई सदस्य समझ सकता होगा कि इसमें टाटा भी है । स्वदेशी काटन मिल जैपरिया की है, भ्रगर इतना ही कह दिया जाय कि स्वदेशी काटन मिल को दे दिया तो जो समझता होगा वह समझेगा कि स्वदेशी काटन मिल जैपुरिया की है। उसी तरह से इन्होंने नाम तो ते लिया कम्पनी का, मगर यह कोई नहीं समझता था।

श्री चन्द्रशेषर : टाटा वाली कम्पनी का नाम भी नहीं लिया

श्री राजनारायण : यही प्रदन उठना है कि जब बार-बार टाटा का नाम लिया गया तो कुमारमगलम साहब ने टाटा के वारे में यही वात क्यों नहीं वता दी कि उ .कों लैटर स्राफ इन्टेन्ट दिया गया या नही दिया गया, लाइसेस ग्रान्ट किया गया या नही किया गया । जैसा उन्होंने अभी कहा, उनकी निष्पक्षता, उनकी ईमानदारी, उनकी स्वच्छदता, स्वतन्न वातावरण मे उनका विजरण, तमाम ज्ञान रखते हुए, वे इसकी सफाई क्या दे सकते हैं, यह मैं समझ नही धा रहा हु। अहोने श्रपने से ध्यान नहीं दिया, लेकिन जब कोई सदन का सम्मानित सदस्य पूछना है पान्टेड पूछना है कि इसमें टाटा याता है या नहीं, बिड्ला याता है या नहीं, कई नाम लिए गए, फिर भी माननीय मत्नी जी बराबर छिराते गए। क्या मन्नी जी श्रपनी चेतना की मुसुप्तावस्था मे श्रपने हृदय में इस बात को संजाए हुए थे कि बड़े मोनोपे लिस्ट्स का नाम इस समय सदन में नही लिया जाना चाहिए, वरना सरकार की इसमें फंमाहट हो सकती है, यहां पर बहुत से लोग जानकार है भ्रौर भ्रन्ततींगत्वा वही प्रकृत उठ जायगा, जैसा भपेश जी वह रहे थे, हमको सनझा रहे थे कि इन लोगों ने चनाव में लाखों-लाख रुपया लिया श्रीर उसी कों छिपाने की सारी साजिश है तो मैं यह चाहता था कि श्री कुमारमगलक साहब इस बात के बारे में सफाई दे। फिर मैं भूपे ग्रजों में कहनाच हता हू कि इस पर बहुप कर जो आप एक दिन, मार इस और सदन की बहस से उस सारे राज की तह में नहीं जाया जा सकता।

between Statements of

two Ministers

था बोत।म्बर दास . लिमिटेशन्स है हाउस की ग्रपनी ।

श्री राजनारायण : यहां पर ध्यानाकर्षण प्रस्ताव पर जो बहस हुई ग्रीर लोक सभा के प्रश्न पर जो स्टेट मिनिस्टर का उतर है, उससे हमको यह शक हो गया कि कही स्टेट मिनिस्टर भी बहुत चीज न छिगाए हों। ग्रभी तक पकड में केवल इतनी चीज ग्राई कि स्टेट मिनिस र ने क्या कहा भ्रीर मिनिस्टर ने क्या कहा, जो नहीं गई बाते थी स्टेट

[श्रा राजनारायग]

मिनिस्टर की उनमें से पांच की पूरावित्त मिनिस्टर ने कर दी। मगर उन्ही 9 में है तो यह भी हो सकता है कि 9 के बाहर कुछ हो। हो सकता है कि स्टेट मिनिस्टर साहब भी ग्रपनी बात में कुछ छिनाये हों। 9 ही नाम आये है। उन्ही 9 में से लोक सभा में 5 के नाम लिये है। इन तमाम चीजों के लिये लाइसेसिंग कमेटी के डिटेल्स में जाना पड़ेगा ग्रौर उनके कागज पत्नों को देखना पडेगा। मैं भ्रापसे यह भी कहना चाहता हूं कि हर जगह ग्राप देखिये, ग्रमरीका के सिनेट को ग्राप देखिये, वहां एविडेंस होती है, वहां बड़े-बड़े ग्रफसरों को बुलाया जाता है, मिलिट्री के अफसरों को बुलाया जाता है श्रीर सब के सामने उनके बयान होते हैं इस लिये मैं यह जरूर चाहुंगा कि तमाम दूसरे लोग हटा दिये जायें श्रौर सदन खद एक कमेटी के रूप में बदल जाय। फिर उन तमाम ग्रफसरों को बुलाया जाय, लाइसेंसिंग कमेटी के तमाम कागज पत्न आयें जिससे यह पता लगे कि किन-किन लोगो को कितने. कितने समय के अन्दर लाइसेंस दिये गये ग्रार उनमें कितने मोनीप लिस्ट्स हैं ग्रीर कितने नहीं हैं। हम यह चाहते हैं कि यह तमाम जानकारी देश के लेगों को हो। इसलिये मैं ग्रापसे कहना चाहता हूं कि ग्राप हमारे मित्र श्री गुरुपादस्वामी के सुझाव को मान लें ग्रीर उसी के साथ-साथ भूपेश जी की राय को भी मान लें कि सदन में इस पर एक दिन चर्चा हो। यह मैं चाहता हं कि सम्पूर्ण सदन यहां पर एक कमेटी के रूप में बैठ जाय और फिर सदन जितने भ्राफिसर लोग हैं उनको बुला कर सुने ग्रीर लाइसेंसिंग कमेटी के जितने कागज-पत्न हैं सबको मंगा कर वस्तुस्थिति की तह में जाय कि कौन सत्य है ग्रौर कौन ग्रसत्य है । केवल सवाल जवाब से इसकी तह तक पहुंचा नहीं जा सकना।

SHRI KRISHAN KANT (Haryana): Sir, it is very interesting that the

definition of 'mini steel plant' chang es from place to place. It means one thing on a green carpet in the Lok Sabha and quite another thing on a red carpet in the Rajya Sabha; again it is one thing when given by an ex-General and quite another whe'n given by an Advocate of the Supreme Court. I do not know how the definition changes. In one definition the import of steel casting is there and in the other it is not there. I would leave it to the House. terruptions). Why the whole question has arisen today is this. If the hon, Minister of Steel had gone according to the real definition as given Mr. Arjun Arora The whole plexion of the debate on the Calling Attention motion would have changed. We were attacking the policy of giving mini steel plants because they go to the monopolies and big business houses which we want to control. The whole purpose of that debate was they were going against the Industrial Policy Resolution. If Mr. Kumaramangalam that day had given out that steel plant is given to Dalmias and the Tatas the of the Call Attention complexion discussion would have changed completely. That was why we pressing that point and asking him and that is why Mr. Chandra Shekhar had to raise this question. This whole question must be looked at in proper perspective in the proper context. It is not a question of personal attack on one person or the other; the attack is on the very policy which the Government has pursued. I am one with Mr. Bhupesh Gupta that what we all expected from Mr. Kumaramangalam Minister of when he became the steel was that he would change that policy irrespective of whatever action had been taken earlier. Today when all these facts have come to light in the light of the criteria referred to by Mr. Chandra Shekhar the question is whether the Minister is prepared to reconsider the whole question of giving mini steel plants to the private sector and if he is so prepared whether he would

with a full statement before both the Houses showing how many steel plants have been given, to whom they have been given, why they had been given and if they had been given to Tatas or Birias or Dalmias, they should be stopped at this very moment of time and no more mini steel plants should be given to them. Letters of intent should be back. So something in this direction should be done because our whole purpose is that the monopoly sector should not be allowed to grow. May I know therefore whether the Minister will look into this question and come forward honestly and revise with full facts? From what had been brought to the notice of the House by Mr. Chandra Shekhar new factors have come up and the Minister should come forward honestyl and revise the policy; that is what we expect from a person like him who is honestly committed to socialism and socialist procedures.

SHRI PITAMBER DAS (Uttar Pradesh): Mr. Deputy Chairman, after hearing the discussion with regard to this topic in the House, me it appears that there are certain things which still need clarification, and with all the limitations of procedure and time of this House it may not be possible to get all the information by questioning here discussing it here. I have also very carefully listened to Mr. Gurupadaswamy, Mr. Bhupesh Gupta and Mr. Rajnarain, I also feel that it would be better for us to appoint a committee to look into all the matters pointed out by Mr. Bhupesh Gupta and Mr. Gurupadaswam'y. It could naturally go into all the facts, examine persons, look into the records then come to certain conclusions. It can then report to the House that the House may be in a position to know as to what is what, whom the responsibility lies, when it was done, by whom it was done, how and why it was done, all these things. I therefore, agree with my friend to refer this matter to a committee of the House.

SHRI S. MOHAN KUMARAMAN-GALAM: The hon. Member, Krishan Kant, has raised the question again of the policy underlying the licensing of these electric furnacwith conventional either continuous casting units. going into the rights and wrongs of the controversy over discrepancies I can only say at this stage that we are always examining this matter and if it is thought proper by this House that the matter should be further discussed and they want a statement from me as to what the exact position is, I am always ready to do so.

SHRI BHUPESH GUPTA: I have a submission to make. Pending that no licence should be granted. The whole matter should be frozen. All the licences which have been granted should be revoked. They should be asked hot to operate them. No new licence should be issued and the whole matter should be discussed. Meanwhile, I should like the hon. Minister to make a statement as to the origin of the whole scheme, how the mini-plants started in the private sector or for that the matter how the private sector was brought in. should like to be apprised of original thing, the manner in which it came about. Up till now he has not told us. Which year was the proposal made and when was it more or less decided? All that he has indicated is that the decison was taken before he came into the Ministry. I think the facts should be given to us.

SHRI S MOHAN KUMARAMAN-GALAM: If the House wishes to have details about when the applications were made and when they were granted, it can be placed on the Table of the House. I have no objection to doing that.

SHRI BHUPESH GUPTA: No, Sir, When did the scheme actully come up and when did they come to the conclusion that it should be done Applications would not have come

[Shri Bhupesh Gupta]

unless the Government had made it knew that they could he made. My impicssion is that the whole thing took place before the General Election This is my impression Immediately after the election they started this Now, we would like to know the past This is very important. I think I am expressing the sentiments of the House when I say that no licences should be given and the licences that have been given should be frozen No mıni-steel should be allowed to start in the private sector All these big business people should not be allowed to enter into this till Parliament, both Houses, have discussed the matter de novo from a very specific angle as to whether at all we must have mini-steel plants in the private sector

श्री राजनारायण : प्वाट आफ आर्डर ।

श्री उपसभापित : ग्रब क्या है । ग्रब ग्राप बैठिये ।

श्री राजनारायण या तो फिर श्राप भूपेश जी को कह देते कि उनकी बात सुनी नहीं जायेगी। जब श्राप ने भूपेश जी की बात मुन ली श्रीर 'दूसरो की बात सुन ली, तो हमारी भी एक बात है।

श्री उपसभापति मैं ने श्राप की बात भी सुन ली है।

श्री राजनारायण : मेरा कहना है कि उन्हाने एक काकीट मजेशन दिया श्रीर मैं उनके सजेशन से सहमत हू । मैं चाहता ह कि इस सदन में यह प्रस्ताव हो कि जितने लाइमेसेज ईश्यू हुए है वे लाइमेस इस समय रही की टोकरी में समझे जाय श्रीर उनमे श्राग कोई कार्यवाही न हो । श्राप्विर यह कहने का फायदा वया '

MR DEPUTY CHAIRMAN Please sit down,

काफो डिसकशन हो चुका है।

श्री राज्यतारायण हमार वास्ट म्राप्त स्रार्डर का यह जवाब हमा नहीं।

MR DEPUTY CHAIRMAN:

आप बैठिये ।

The hon'ble Minister has also agreed that he has no objection. If the House wants to, discuss policy matter

SHRI RAJNARAIN Not discuss

MR DEPUTY CHAIRMAN Please I sten If the House wants to discuss the policy matter regarding the grant of licences for mini-steel plans this question can be discussed with the Chairman and necessary decision can be taken in this matter. Whether the policy should be revised or not may be considered by the Government.

श्री राजनारायण अनाविष्यत विषया मे हम प्रपता समय न'टन करे, हमारा एक सिस्पिल सर्जेणन है .

श्री उपसभापति हम जानते ह कि ग्रापक लिये समय का कितना महत्त्व है।

श्री राजनारायण कि हु को व लाइसेस दिये गणे हैं इन पर कोई कार्यवाही न हो।

MR DEPUTY CHAIRMAN आप कैंटिये।

So far as the question of disciepencies is concerned, Mr Chandra Shekhai has raised the question. The hon'ble Minister has clarified his position and I think, perhaps, the House may be satisfied with the explanation offered by the hon'ble Minister.

SHRI M S GURUPADASWAMY (THE LEADER OF THE OPPOSITION) We are not satisfied

MR DEPUTY CHAIRMAN If they went any further discussion. I think this question can be taken up with the Chairman and we can find out what can be done in this matter.

So far as discrepencies are concerned. I have to say that the Minister should reply to the various questions in a responsible manner. So far as misunderstanding by concerned, I can understand that But when we come to the factual position. I feel the Minister should give the correct information For example, in regard to the share of the Kerala State Government in the Kerala Steel Plant 1e the Steel Complex Ltd. the hon'ble Minister said the other day that the Government of Kerala had majority shares This is the factual information, he had given Before making such statements it is always better to asertain the real position from the officials so that correct nformation is given to the House, Similarly, Mr Naval Kishore also has raised one question regarding discrepancy in the answers given in the Lok Sabha and in the Raiva Sabha regarding casualties because of the shelling of the border areas by Pakistan forces

श्री गः तारायणः दोनो हो एक में मत

MR DEPUTY CHAIRMAN! मनिरे जरा, एक मिनट नो ठहर्यो ।

SHRI BHUPESH GUPTA What about my suggestion? Freeze all the l cences

MR DEPUTY CHAIRMAN What I want to suggest is this The officials in the Ministry should always try to give the correct information where-ever factual information is concerned

Mr Gurupadaswamy also has raised another point and Mr Lokanath Misra has supported him in this respect that the hon'ble Ministers are giving incorrect information in this House. The hon'ble Members also point out such discrepancies. The procedure that we have been following in this House 1, this After realising that the Minister has given a wrong information, either he himself comes to the House and corrects his earlier statement, or alternatively, the hon'ble Members draw the attention

of the hon'ble Minister that such wrong information has been given to the House and afterwards the Minister corrects that statement given in the House I do not know whether it will serve any useful purpose to have a Permaient Committee to find out whether the Minister is giving correct information to the House of not

श्री राजनारायण पर्मानेन्ट न रखिये इसके लिये रिकेट ।

SHRI PITAMBER DAS M1. Bhupesh Gupt. has also suggested the General Purposes Committee.

MR DEPUTY CHAIRMAN That war the sug estion made by Mr Lokanath Mishra What I suggest is this matter can be considered by the Rules Committee of the House and if they want that we should have such a Committee

श्री राजनाशयण उसका न रूस कसेटी में मतलत है न बिजनेस कमेटी से मतलब है, श्राप हो इतनी तकलीफ तर रहे है, श्राप कृपा कर के बैठे।

श्री उपसभापति : ग्राप बैठिये ।

SHRI PITAMBER DAS: I think what Mr Bhupesh Gupta has said

MR DEPUTY CHAIRMAN: I am referring to Mr Lokanath Misra's suggestion for a Permanen: Comm t-tee

SHRI M S GURUPADASWAMY Committee for a specific purpose

SHRI PITAMBER DAS: Sir,

MR DEPUTY CHAIRMAN. Let me finish Mr Lokanath Misra's point first. If the House wants that there should be such a permanent committee, that que tion can be considered by the Rules Committee. As far as the question of a committee for this specific issue is concerned, this can also be taken up, as I said earlier, with

[Mr. Deputy Chairman.]

the Chairman. If the Members are not satisfied with the explanation offered by the hon. Minister then in consultation with the Chairman, this question could be decided. Therefore, there need not be any further discussion on this matter. We have had enough discussion....

SHRI BHUPESH GUPTA: What do you think of my suggestion that all licences should be frozen?

MR. DEPUTY CHAIRMAN: It is not for me to express any opinion.

SHRI BHUPESH GUPTA: You have expressed your opinion about so many things.

MR. DEPUTY CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: No, Sir; on a point of order.

MR. DEPUTY CHAIRMAN: You have expressed your views and the hon. Minister and the Government will take into consideration the views expressed by you and if they want, they will take a decision on the suggestions you have made.

'SHRI BHUPESH GUPTA: Sir, you should give a direction to the Minister of Parliamentary Affairs to convey the feelings of the House to the Prime Minister. (Interruption) As leader of the Government, the Prime Minister should know. I hope Mr. Om Mehta will convey to the Prime Minister the feelings of the House. Is there anybody to support ministeel plants in the private sector? Not one, Sir.

MR. DEPUTY CHAIRMAN: We adjourn for lunch now. The House stands adjourned till 3-15 P.M.

The House then adjourned for lunch at forty-two minutes past two of the clock.

The House re assembled after lunch at fifteen minutes past three of the clock the Vice-Chairman (Shri Akbar Ali Khan) in the Chair.

(The Appropriation (o. 2) Bill, 1971 —continued

श्री राजनारायण (उत्तर प्रदेश) सभाध्यक्ष महोदय, श्रीमन मैं ग्राज्ञा से इस सदन का विशेष समय लेना चाहता हं। मैं यह चाहता हं कि सदन के सम्मानित सदस्य इस समय हमारे देश की स्थिति वया है, उस पर गम्भीरता से विचार करें। इधर उधर की बातें कहने से कोई विशेष म्राज हित नहीं हो पा रहा है। देखा जाय । इस समय हमारा कुल विदेश कर्जा. जो सरकार के अन्तिम आंकड़े हैं प्राप्त, वह हैं 7.809-33 करोड़ रुपये। इस 7,809-33 करोड़ रुपये विदेशी कर्ज में से केवल 470 करोड रुपया अमेरिका का है यानी आधे से ज्यादा कर्जा अभेरिका का है। यहां पर मैं चाहता हुं कि श्री भूपेश गुप्त अच्छी तरह से हमारी बात को सुनें।

रूस ने जो इन की मदद की है वह केवल 380 करोड़ रुपये की की है। 380 करोड़ रुपया रूस का स्रौर 470 करोड़ रुपया भ्रमेरिका का । तो श्री भूपेश गुप्त जब तक इस सरकार को हमारी बातें सुन कर तैयार नहीं करेंगे, देश के उत्थान के लिए तब तक यह देश बैठता जायेगा और भी तेज रफतार से बैठता चला जायेगा । इस प्वाइन्ट को हम सब सदन के सम्मानित सदस्यों के सामने रख देना चाहते हैं श्रीर चाहते है कि वे इस को हदयंगम कर लें। मैं यहां पर अपने मित्र श्री कृष्ण नाथ जो काशी विद्यापीठ में ग्रर्थ-शास्त्र के प्रोफेसर हैं, जिनकी पुस्तक 1971 में प्रकाशित हुई है, जो उन्होंने 1966-67 में लेख लिखा था कि विदेशी सहायता का हमारे ऊपर क्या प्रभाव पड़ा है, कितना म्राध्यित है, ग्राज कितना पतनोन्मुख है, उसकी कल्पना हम नहीं कर पा रहे है। उसको जरा कि समझने के लिए हम श्री भूपेश गुप्त ग्रौर सदन के सम्मानित सदस्यों के सामने पढ़ देना चाहने है।

"The possibility of US-China detente may not be completely ruled out. The argument that since there is practically no true Chinalobby in the United States we can count on American cooperation at least in relation to China, does not now hold with equal force for the Liberal sections of the Democratic Party in the United States has been urging the US Administration to change its China policy.

All available evidence suggests that sooner or later maybe in 1970s, the U.S. and Communist China might give up their current hostile postures bv agreeing-to divide South-east Asia into their respective spheres of influence. The U.S. might in the end agree to it U.S.-USSR as a last resort. The rapprochement in Europe is a close parallel. A similar U.S. China rapprochement in Asia is not sight or mind. If and when it occurs, it would beyond doubt India's vital national interests in South and South-east Asia."

लम्बा ग्राटिकल है। श्रीमन् मैं चाहता हूं कि इसको हमारे सदन के सम्मानित सदस्य ह्नद्यंगम करें। 1966-67 में श्री कृष्णनाथ ने भविष्य-वाणी की कि ग्राज जो डेमोक्रेटिक पार्टी के ग्रन्दर ग्रमरीका में लिबरल सेक्शन हैं, वह ग्रमरीका ग्रौर चीन के ग्रन्दर मितता कराने के लिये तैयार है। वह कहता है कि ग्रमरीका ग्रौर चीन के ग्रन्दर जो वर्तमान कटुता है वह दूर होनी चाहिये। ग्रौर उन्होने यह भी भविष्यवाणी की कि 1970 ग्राते-ग्रात ो सकता है कि ग्रमरीका ग्रौर चीन एक दूसरे के इनने नजदीक ग्रा जायें कि साउथ-

ईस्ट एशिया को अपने इंक् नुएंस के अन्दर वाटने के लिये एक दूसरे के साथ समझौता कर ले, जिस तरह से रूप और अमरीका ने युरोप में आपम में एक दूसरे में न टकराने का समझौता करके वहां पर अपने इंफ्लुंस के स्फीयर को बना रखा है। इसी के साथ च्कि में एक व्यूरी डवलप कर रहा हूं, स-लियं में चाहुंगा कि भारत की सरकार का अमरीका के साथ कितना इनिष्ट सम्बन्ध हैं इस चीज को भी जरा लोग अच्छी तरह से समझ ले:

"Curnsouly enqugh ahmost 11nknown is the signing of the military agreement between and the United States in March 15, 1951 when the wheat loan negotiations were in progress. In a letter to Sri Parimal Kumad Das of the Indian School of International Studies, New Delhi Dated 14th January, 1965 John B. Hunt, Captain, United States Army of the Office of the Army Attache, Embassy of the United States of America confirmed follows:—"According to Natarajan, American Shadow Over India, People's Publishing New Delhi 1956.

"....India signed its first military agreement with the United States under the Mutual Defence Assistance Programme in March, 1951"

में जानना चाहता हूं कि मार्च, 1951 में जो अमरीका के साथ म्युचुअल डिफोंम अस्-स्टेंस प्रोग्राम के अंतर्गत संधि हुई थी, भारत सरकार जो आज तक छिपाये थी और जो प्रकाश में नहीं आई, अन-नोन थी, वह संधि अब तक कायम है, यह वह संधि अब टूगई है और उस संधि का इस समय कुछ असर है या नहीं। मैं इसको यहीं पर रोक देता हूं, क्योंकि आगे चलने से बहुत बात बढ़ जायगी।

[श्री राजनारायण]

इसी के साथ-साथ मै यहां पर जो मिलिटी ऐंड है, उसके वारे में भी यह बताना चाहंगा कि किस समय स्रमरीका स्रौर भारत के सम्बन्ध कैसे थे, किस समय ग्रमरीका ग्रीर रूस के सम्बन्ध भारत के लिये कैसे हये, किस समय ग्रमरीका ग्रौर चीन के सम्बन्ध भारत के लिये कैसे हये । स्राज इस समझने के लिये सरकार की नीति को स बात को लागो को समझ लेना चाहिये कि ग्रमरीका हो चाहे ब्रिटेन हो, चाहे रशा हो, वे भारत की तरक्की, भारत की मस्ती, भारत की जवानी ग्रीर भारत का समचित विकास पसन्द नहीं करते । क्योंकि भारत अगर अपने अपार साधनों के साथ अपने समचित विकास में ग्रा जाय तो ग्राज वह दुनिया की ऐसी बड़ी शक्ति हो जायगा जिसके, श्रमरीका, रूस श्रीर ब्रिटेन हर कर चलना होगा। इसलिए यह सभी का प्रयत्न रहता है कि जैसे हो तैसे भारत को दवा कर रखो।

श्रीमन्, यह 1962 की बात है। ग्रमरीका ने कितने हथिय।र दिये ग्रौर रूम ने कितने हथियार दिये। रूस के हथियार जो हमने पूरा टोटल जो गहै तो वह करीब 62 करोड का होता है ग्रोर हथियारों के लिये ग्रमरीका का एग्रीमेट था 75 करोड़ का, लेकिन उन्होने कूल हथियार दिये 36 करोड के। यानी मिलिटरी ऐड रणा ने भारत को ज्यादा दी बनिस्बत ग्रमरोका के। भारत की सरकार क्या सो रही थी। ऐसा क्यों हुम्रा ? ग्रौर पाकि-स्तान को अमरीकी ऐड ज्यादा मिली बानस्बत भारत के स्रौर रशा ने भी पाकिस्तान को सच्छी खासी मिलिटरी सहायता दी। तो पाकिस्तान को अमरीका भी सहायता दे रहा है। रशा भी सहायता दे रहा है भ्रौर भ्रमरीका ने जो एग्रीमेंट किया 75 वरोड़ के हथियार देने का, वह भी न देकर केवल 36 करोड के हथियार हम को दिये। ऐसा हुम्रा क्यों ? जवाहरलाल जी है

ग्रभी तक, ग्रौर जवाहरलाल जी के बाद लाल बहादूर जी म्रा गये। यहा पर कोई इध -उधर की बात न समझे, मै एक विद्यार्थी की हैसियत से अपने देश की स्थिति का जब विश्लेषण करता हु तो ग्रपने दिमाग को साफ रखना चाहता ह क्योंकि सदन में अपनी भावनाओं को दबा कर बोला जाय तो सदन के साथ धोखा ग्रौर जनता के साथ विश्वासघात होता है और मेरे एक श्लोक के मुताबिक वह मन्प्य पानी ग्रौर किलविषी होता है। मै ग्राज यह साफ कहना चाहता हू कि भारतीय मस्तिष्क ग्रोर भारतीय संस्कृति का प्रतीक स्राज तक जितने प्रधान मती हुए है, उनमें केवल एक लाल बहादुर शास्त्री हुए है स्रौर जिनने प्रधान मती हमारे यहा हए वे भारतीय मस्तिष्क ग्रौर भारतीय सस्कृति के द्येतक नहीं थे, इसलिये भारत की ग्रात्मा उन्हों ने देखी नहीं। इसलिये जब लाल बहाद र शास्त्री भारत के प्रधान मत्री होते है तो रशा के रख में परिवर्तन होता है और रशा उस समय पाकिस्तान का ज्यादा सहायता देता है। तमाम स्रांकडों को लेकर देख लिया जाय कि लाल बहादूर शास्त्री के प्रधान मत्नी होने के बाद पाकिस्तान को रशियन महायता कितनी मिली क्योकि वह समझता था कि लाल बहादूर शास्त्री से भारत का तादाम्य है, इसलिये भारत के हित को तिलांजिल देकर लाल बहादुर शास्त्री किसी दूसरे राष्ट्र की खिदमत नहीं कर सकते स्रौर उदाहरण के रूप में मै प्रस्तृत कर दुकि जैसे कच्छ समझोता है। कच्छ समझौता भारत मान ले, इस के लिये जितना ब्रिटेन ग्रौर ग्रमरीका ने दबाया उस से ज्यादा रशा ने दबाया। ताशकद एग्रीमेट को भी यहां इतिहास को साक्षी होना चाहिए कि विनारशा के दबाव पर लाल बहादुर ने नही माना। रशा ने अधिकतम दूरी पर जाकर लाल बहादूर जी को दबाया ग्रौर यहां तक दबाया कि हमारा कारगिल ग्रौर हाजी-पीर, इन दोनों को लाल बहादूर जी को छ डना पडा । इसके साथ-साथ . . .

श्री सीताराम केमरी: मैं इंटरप्ट नहीं करना चाहता लेकिन फक्ट यह है कि ग्रमरीका के इनिवटेशन को रिजैक्ट किया लाल बहादुर्र जी ने देज की डिगनिटी का मेन्टेन करने के लिए। यह ठीक उससे उल्टी बात कह रहे हैं। चूंकि यह चाहते है तुलनात्मक दृष्टि से स्वर्गीय प्रधान मत्री का नीचा दिखाना श्रौर यही उनका दृष्टिकोण है, इसलिये वे इस तरह की बात कह रहे है, यह गलत बात है। लाल बहादुर जी ग्रपनी जगह पर थे, जवाहर लाल जी श्रानी जगह पर थे। लेकिन लाल बहादुर जी ग्रमरीका के इ थिटेशन का रिजैक्ट करके एक छोटे मुल्क में गये थे यह क्या श्राप बतलाना चाहते हैं।

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श्री राजनारायण : श्रीमन्, यह समय हमारे समय में नही जाना चाहिये।

श्रीमत्, मझे किसी व्यक्ति विशेष की ग्रालोचना की ग्रावश्यकता नही है । हमारे सामने अपना देश है, हम अपने देश के हित में जितनी योजनाये आई है, जितने कार्यकलाप हए है, उन का विश्लेषण इसलिये करना चाहते हैं कि स्राज हमारे देश पर सबसे बड़ी म्यीबत है, स्राज हमारे देश पर सबसे बड़ा संकट है ग्रौर इमिलये हमने उन बातों को यहां पर लाकर रख दिया। फिर भी मैं यह कहना चाहता ह कि भारत की सरकार इस बात को ग्रच्छी तरह से समझ ले, भारत के लोग इस बात को समझ ले कि यह भी हो सकता है कि म्राज रूस ग्रौर चीन के जो सम्बन्ध हैं, वह छ: म रीने, साल भर के अन्दर-अन्दर बदल जायें श्रौर कट्ता मित्रता के रूप मे परिवर्तित हा जाय, यह भी सम्भावना है कि चीन ग्रार पाकिस्तान के सम्बन्ध भी कुछ परिवर्तित हो जाये और जो हमारा ग्वाधीन वगला देश है, उनको हड़पने की साजिश चीन करे। ये तमाम परिमिबिलिटीज है, हमने इन सम्भाव-नाम्रों को एख दिया है। इसलिये हम चाहते है कि भारत की सरकार जो भी स्रपनी नीति बनाये वह स्वतन्त्र नीति बनाये, श्रपने वते

पर खड़े होकर अपनी नीति बनाये, अपनी ताकत की नीति बनाये और आत्म-निर्भरता की नीति पर चले। एक फैसला ले लिया जाय कि चाहे जो हो मगर अब विदेशी सहायता पर और विदेशी लोन पर, विदेशी ऋण पर हमारी नीति संचालित नहीं होगी।

श्रीमन्, श्राप सविधान का श्रन्च्छेद 292 देखें। संविधान कहता है कि संसद् एक लिमिट तथ करे कि हम विदेशो सहायता कहां तक लें। 1950 ई0 को संविधान है श्रौर यह 1971 ई0 हो गया, 21 वर्ष व्यतीत हो गये। लेकिन संसद् के सामने, पालियामेंट के सामने भारत की सरकार नहीं श्राई। देखिये श्रनुच्छेद 292 यह है:

"भारत की संचित निधि की प्रतिभूति पर ऐसी सीमाश्रों के भीतर, यदि कोई हो, जिन्हें ससद् समय-समय पर विधि द्वारा नियत करे, उधार लेने तक तथा ऐसी सीमाश्रों के भीतर, यदि कोई हो, जिन्हें इस प्रकार नियत किया जाये, प्रत्याभूति देने तक, सघ की कार्यपालिका शक्ति विस्तृत है।"

ग्रंग्रेजी में भी पढ़र्द् , सुन लें।

"The executive power of the Union extends to borrowing upon the security of the Consolidated Fund of India within such limits, if any, as may from time to time be fixed by Parliament by law and to the giving of guarantees within such limits if any, as may be so fixed."

मैं पूछना चाहता हूं ग्रपने वित्त मंत्री महोदय से ...

र्श्वः प्रत्तल चन्द भित्र : फारेन लोन के बारे में इसमे क्या है । Any borrowing?

THE VICE-CHAIRMAN (Shri Akbar Ali Khan):— Please do not interrupt him.

श्री राजनारायण : ठीक है, एनी फारेन भी है, फारेन ज्यादा खतरनाक है।

[श्री राजनारायण]

मैं यह पूछना चाहता हं कि भारत की सरकार ने इतना कर्जा ले लिया, करीब ग्राठ हजार करोड़ का विदेशी कर्जा और सब मिलाकर डेढ़ खरब का कर्जा हो गया, देशी श्रौर विदेशी, लेकिन भारत की सरकार भारत की संसद के सामने एक दिन के लिये भी ग्राने की हिम्मत नहीं रखती । यह 292 अनुच्छेद श्रनावश्यक बना दिया गया है, इसका कोई मतलब ही नहीं है, कोई ग्रर्थ ही नहीं रहा है क्यों कि इस अन्च्छेद की तह में आकर के भारत की सरकार जनता की सरकार के रूप में, जनता की इच्छा से, भारत के विकास ग्रीर तरक्की की कल्पना नहीं करती। ग्रगर भारत की सरकार जनता की इच्छा के मताबिक, जनता की तरककी की बात सोचती होती, तो संसद के सामने सारा मसला ग्राता कि भारत को विदेशी सहायता लेनी चाहिये या नहीं, विदेशी कर्जा लेना चाहिये या नही, मगर जब मन में ग्राया, जितना मन मे ग्राया, जितना मिल सका उतना लेकर के इस सरकार ने श्रपनी पंचवर्षीय योजनाश्रो को चलाने की कोशिश की। ग्रौर उसका नतीजा हुग्रा कि ग्राज हम जहां थे वहां से भी पीछे चले गए, स्रपने विकास ग्रौर तरक्की में। (Time bell rings) हां, मैं जल्दी-जल्दी समाप्त कर रहा हूं। बीच में मारे मित्र ग्रा गए।

उपसभाध्यक्ष (श्री स्रकबर स्रलं बान): 15 मिनट स्रापने फरमाया था। उन्होने 2 मिनट ले लिये थे, तो मै पांच मिनट स्रापको स्रौर दें दूगा।

श्री राजनारायण : हम जल्दी कर रहे हैं। मैं इस संबंध में थोड़ा सा, जो अपनी पंचवर्षीय योजनाएं हैं, उन के बारे में आपकी खिदमत में अर्ज कर देना चाहूंगा। योजना कमीशन, च्किलेख हमारे पास पूरा है, अगर हम उसको पढ़ेंगे तो ज्यादा देर हो जाएगी, मगर इतना कह देना चाहता हं कि छोटी कार का लाइसेस योजना आयोग के

लगातार विरोध के बावजद फटाफट दे दिया गया । योजना स्रायोग के उपाध्यक्ष प्रोफेसर गाडगिल ने इसका लगातार विरोध किया. इसलिय उन्हें योजना स्रायोग से कार्यकाल समाप्त होने के एक साल पहले ही वर्खास्त कर दिया था। वे अपमानित होकर दिल्ली स्टेशन पर रेल मे बैठें. उस समय भी वह ग्रस्वस्थ थे. लेकिन वे दिल मे इतना ग्रपमानित हो चुके थे कि उसी हालत में ट्रेन मे गए ग्रौर रास्त में ही उनकी मृत्यु हो गई। देश को यह जानने का ग्रधिकार है, जिज्ञासा है कि प्रोफेसर गाडगिल जैसे ऋर्थशास्त्री को किस प्रकार उनका कार्य काल सायन्त होने से पहले हटाया गया, किन-किन प्रश्नो पर प्रोफेसर गाडगिल और प्रधान मती में मतभेद हुआ ? जब वे दिल्ली से रवाना हुए, उनका स्वास्थ्य कैसा था ग्रौर किन परिस्थितियों मे उनकी ट्रेन में मृत्यु हुई हैं ?

योजना ग्रानी थी, 1966 में । 1966 में श्रह नही हुई, 1967 में श्रह हुई। नहीं, 1968 में शुरू नहीं हुई, किसी प्रकार यह अप्रैल, 1969 में शरू हुई । इमके पहले 2 माल निर्जीव ग्रोर निष्प्राण रही । ग्रसल में यह योजना मरे हए बच्चे की तरह पैदा हुई। पहले बगला देश का ग्रान्दोलन नहीं था, शरणार्थी नही थे-तब साधनो का ग्रभाव क्यों था? बगला देश का नारा लगा कर क्यो व्यर्थ बेचारे शरणार्थियों के साथ भारत सरकार मजाक कर रही है उन के दुखो के साथ। मै कहना चाहना हु इस तरह मे दुर्भावना फलेगी। प्रधान मली ने कहा कि 130 करोड रु० शरणार्थियो पर खर्च होगा ग्रौर श्री ग्रार० के० खाडिनकर साहब ने कहा कि 180 करोड रु० शरणार्थियो पर खर्च होगा। यह समझ मे बात स्राती नहीं कि प्रधान ात्री ग्रौर खाडिलकर साहब के भ्रांकडो में इतना फर्क कैये हो गया । एस्टीमेट मे इतना परिवर्तन, 50 करोड रु० का फर्क हो जाए. इसकी भी मैं सफाई चाहगा। सरकार की स्रोर से इसका उत्तर मिलना चाहिए।

श्रीमन्, यह शरणार्थियों के लिए योजना जो बनेगी, क्या पूरी स्थित का श्रवलोकन करके बनेगी कि चार-चार, छ-छ. महीने के लिए योजना बनेगी? यह स्थिति साफ तौर मे जनता के सामने श्रानी चाहिए, क्योंकि लगातार श्रव्यवारों में श्राप प्रचार कर रहे हैं कि जनता भी इस मुमीवत की वेला में जाने को तैयार हो। जनता तो करे त्याग श्रीर मन्नी लोग श्रपने जीवन को विताएं ऐश व इशस्त व विलामिता मे—इस मुह से त्याग का मबक देना जनता स्वीकार नहीं करती।

श्रीमन्, जैमा कि हमारे मित्र ने कहा था, हमारे यहा करीव 500 करोड 50 के ऊपर सरकार का इतकम टैक्म का वकाया है। वह रुपया मरकार क्यों नहीं लेती? यह जनता पर कर लगाने के लिये क्यों ग्रागे बढ़ना चाहते हैं? केंवल इनकम टैक्म का ही जो 500 करोड 50 बकाया है, पहले सरकार उमकी वमूल करे ग्रीर ग्रुपने निकम्मेपन को दूर करे। इस समय गरीव जनता पर टैक्म लगाने का सवाल नहीं ग्राता।

Time bell rings.

मै ज्यादा समय नहीं लेना चाहता। मेरे पास दूसरा काम है। मैं खुद ही जाने के लिये तैयार हू। मैं श्रीमन्, यहां पर एक बात कहने जा रहा था। श्राप मान लीजिए, राष्ट्रपति हो जाए, तो क्या श्रापके लड़के में जो खूबी कल नहीं थी, क्या राष्ट्रपति होने मात्र से हो जाएगी? इस सवाल का जवाव गहराई के साथ सोचना चाहिए। हमारे देश में एक बड़ा भारी पापाचार हो रहा है और मैं श्रपनी भावनाश्रों को यहां छिपा नहीं सकता। मैं इसका उत्तर चाहता हु भारत सरकार गे— प्लानिंग कमीशन ने पाठक जी के लड़के को भर्ती क्यों किया।

र्श्वः चित्त बास् कौन पाठक जी।

श्री राजनारायण : श्रपने चेयरमैन साहब । चेयरमैन साहब के लड़के की नियुक्ति क्यो की ? प्लानिंग कमीशन ने, योजना भ्रायोग ने . . .

श्री सीताराम केसरी : काविल होगा तब तो किया होगा ।

श्री राजनारायण : जहां तक लड़के का सबंध है, मैं उसकी इज्जत करता हूं, मैं उसके गुणो की तारीफ करता हं। मगर वह किसके लिए क्वालिफाइड है डिजाइन के लिए। वह डिजाइनर है, वह प्लानर नहीं है।

श्री सीताराम केसरी उपसभाध्यक्ष जी, मेरा स्राप्त स्रनुरोध है कि मान लीजिए कि स्राप राष्ट्रपति हो गए, तो क्या स्रापके लड़के की डिस्क्वालिफिकेशन हो गई । स्रगर लड़का बालिंग है तो बनेगा ही, क्यों कि काबिलियत पर डिपेन्ड करता है । यह बात काबितियत पर डिपेन्ड करती है । इसलिए नहीं कि वह राष्ट्रपति का लडका है स्रीर वह डिस्क्वालिफाई हो जाय। यह बात भी ठीक नहीं है ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It depends upon merits.

श्री राजनारायण : श्रीमन्, मैं इतना निवेदन कर देना चाहता हूं कि इस बात को ग्रन्छी तरह से समझ लिया जाना चाहिये कि हम किसी व्यक्ति विशेष के लिए नहीं कह रहे हैं। ऐसा नहीं हैं। हम चाहते हैं कि हमारे देश के लोगों में यह भावना न जाय कि उनकी नियुक्ति किसी पक्षपातवश हुई है। हां, ठीक है, श्री पाठक हट जाते श्रीर उसके याद लड़के की नौकरी हो जाती, दो, चार वर्ष के बाद तो क्या बुराई थी। वह एक जगह पर था, वह बेकार नहीं था। वह मजे मे था। वह डिजाइनर था, ग्रन्छी वात है।

श्री जगदम्बी प्रसाद यादव (विहार) : वह प्लानिंग का डिजाइनर था, श्रच्छी बात है । श्री राजनारायण : वह प्लानिंग का डिजाइनर श्रच्छा है, मैं इस वात को मानने के लिए तैयार नहीं हूं।

दुसरी बात मैं यह कहना चाहता हूं भ्रौर यह भ्राशा करता हं कि इसका भी भारत सरकार इस विनियोग विधेयक पर जवाब देते समय दे कि क्या प्लानिग कमिशन के जो वाइस प्रेजिडेन्ट प्रोफेसर गाडगिल साहव थे, जिनकी जब वे यहां पर थे मैं बहत इज्जत करता था। ग्रीर ग्रज हम उनके बहमूल्य सझावों से विचत हो गये है जब से वे हमारे सदन से चले गये हैं। यह जो छोटी कार के लिए लाइसेन्स देने की बात है, उसके सम्बन्ध मे उन्होंने बराबर विरोध किया, प्लानिग कमीशन में भी विरोध किया, सार्वजनिक ढंग पर विरोध किया ग्रौर उन्होने पहिलक में लेक्चर देकर इस चीज का विरोध किया । उन्होने कहा कि योजना मे यह चीज इन्क्लुड नहीं है ग्रौर इस समय हम को इसकी जरूरत नहीं है। हम को इस तरह की कार को नही बनाना चाहिये। जब छोटी कार के लिए लाइसेन्स देने की बात ग्राई तो उन्होंने उसका विरोध किया ग्रौर वे प्रधान मत्री की इस भावना के विरुद्ध थे भ्रौर इसी वजह से उन्हे याजना ग्रायोग से एक साल पहिले इस्तीफा देने के लिए कहा गया।

श्री सीताराम केसरी: वह इमलिए विरोध कर रहेथे ताकि विरला की फैक्टरी बन्द न हो जाय छोटी कार बनने के वाद।

श्री राजनारायण : श्रीमन्, मैं सदन का ज्यादा समय लेकर इस समय ज्यादा बोलना नहीं चाहता हूं। मैं सदन से कहना चाहता हूं कि योजना श्रायोग की श्रावश्यकता क्या है? योजना को श्रगर प्रधान मंत्री के श्रन्दर ही काम करना है, प्रधान मंत्री के निर्देश पर ही काम करना है तो फिर प्रधान मंत्री का सेकेंटेरिएट है। इस तरह से एक श्रनावश्यक योजना श्रायोग को श्रन्थम से रखकर जन ि उसके सुझावों की कोई उपयोगिता नहीं , बेमनलब

ग्रौर विना वजह रखा जा रहा है। इस समय जो योजना ग्रायोग रखा जा रहा है, वह केवल कुछ लोगो के रिश्तेदारों को ग्रौर कुछ, लोगों को खिलाने के लिए रखा जा रहा है। इसलिए मैं चाहता हूं कि उसको इस तरह का साधन नहीं बनाया जाना चाहिये।

इस योजना स्रायोग क बारे में हमारी स्पट्ट राय है. भारत सरकार की विदेश नीति के बारे में हमारी स्पष्ट राय है। भारत सरकार की जितनी योजना रही है. उसको बारे में हमने बराबर कहा है गरीवी हटाग्रो। मैं इस निश्चित मत का ह ग्रौर बिना कहे नहीं रह सकता हं कि गरीवी हटाम्रो का मतलब इन्दिरा को हटाम्रो । इन्दिरा को हटाम्रो, गरीबी हटाम्रो, ये दो पर्यायवाची शब्द हो गये हैं। गरीबी हटाग्रो का मतलब यह विना इन्दिरा क हटाये यह चीज नही हो सकती है, क्योंकि आज इन्दिरा का प्रशासन देश मे पापाचार बढा रहा है । ग्राज प्रशासन की गंगोत्री जहां पर है, वहा पर भ्राटाचार का कीचड है ग्रीर वह नकुल तक आ गया है, नाक तक आ गया है। इस लिए मै कहना चाहता हं कि ग्रगर देश की जनता को बचाना चाहते हो, देश का उत्थान चाहते हो, देश की तरककी चाहते हो तो पहिले प्रधान मंत्री को हटाग्रो, तव ही देश का उत्यान होगा।

SHRI K. R. GANESH (THE MINISTER OF STATE IN THE MINISTRY OF FINANCE वित्त भंतालय मे राज्य मंत्री

(SHRI K. R. GANASH): Mr. Vice-Chairman, Sir, I am thankful to all the hon. Members who have taken part in the debate and made their valuable contribution to the understanding of the very complex problems that our country is facing. You would have noted, Sir, that the debate has traversed the entire gamut of all the problems. Hon. Members have spoken about four defence prepared-

ness, about the need for sophisticated armaments, about the need for more aircraft, about the economic policy of the country, about the Planning Commission, about the banks, about the credit policy of the banks, about tax arrears, about the growth of non-Plan expenditure, about unemployment, about indirect taxation and so on. The entire gamut of all the policies and programmes which this House has been debating for a number of years has been touched upon in this debate. I hope you will bear with me that it will not be possible for me to touch every problem that the hon'ble Members have raised.

Sir, I wish to submit in all humility that this Budget has to be seen in the background of the conditions that are obtaining in the country. Before this Budget came there were two important factors. One was the great verdict of the people for a radical, social transformation of our sciety, of our economy which was expressed in the last mid-term election ondly, coming on the heels of this determination and the verdict of the people is the colossal problem of Bangla Desh, its place in the security and integrity of the country and the trek of millions of refugees, evacuees from Bangla Desh to India which has made the problem very complex and complicated Sir, Budget has to be seen in this particular context.

I would submit, Sir, that as the Finance Minister himself, rounding off the discussion on the General Budget, has mentioned, it is not possible to judge the Budget from the various proposals that have been made in this Budget itself. Sir, the Budget is an honest attempt to give an orientation to the various policies and programmes to which the Government stands committed I would not say, as I said in the other House while intervening in the General Budget debate, that it is a socialist Budget or any such thing. What I would submit is it is an honest attempt made to give an orientation to the policy that we want to pursue within the framework of our resources position. Sir, while assessing the Budget we must also see the total national, political and economic strategy that the Government is determined to follow for bringing about a self-reliant, self-generating national economy and for implementing the pledges that we have given to the people clearing the way for building a cocialist society in this country.

Sir, the Budget has to be seen also in the light of the recent Constitu. tional amendment which has been moved in the other House, once again showing the determination of the Government that we want to implement our pledges It has to be seen in the various attempts being made to improve and radiacse the land laws that already exist in our country. It has to be seen in the background of the Monopolies and Restrictive Trade Practices Commission which has started functioning. It has also to be seen, Sir, in the background of bank nationalisation where effort is made to extend credit to the vulnerable and priority sections of the society and also to put a check borrowal accounts. It has to be seen in the various other measures the Government is contemplating. That total strategy has got to be seen.

Sir, I was listening to the various speeches very carefully I heard the speech of Mr T. N. Singh with great interest. Sir, he seems to have come to realise-and if I am permitted to use the expression because he is a very senior Member and I am a much junior Member in this House, a very respetable but sharp expression-very late It seems wisdom has dawned on him too late He had been in this Govern ment for long He had been in the source of power for long Even re cently he tried to be in the source o power by becoming the Chief Minis ter of UP. Most of the problems tha we are facing today and most of th problems which we are trying to soi

out are the result of the policies which Mr. T. N. Singh and his friends pursued. The break inside the Congress party was not the break of certain personalities. It was a break on the basis of certain policies. It was a break from the policies that hon. Members on that side, which the hon. Member, Mr. T. N. Singh, represents, pursued. It is a fight between these two that brought about the split in the Congress party. If you had seen the tempo of the Lok Sabha when the Constitution (Amendment) Bill introduced, then you would have realised that something had happened to this country. Certain basic factors are available in this country. That is why the Lok Sabha reacted in manner in which it reacted to suggestions being made there to see that the Bill was throttled at the introduction stage itself. I wish to submit that while the criticism of Shri T. N. Singh was very learned and it was full of facts, we have inherited this from the policies that they have pur. sued and we are trying to sort them out as honestly as possible. We may not be able to sort out all of them, but as honestly as possible we have to sort them out one by one. Otherwise, it would not have been possible for us to introduce the Constitution (Amendment) Bill. It would not have been possible for us to bring about bank nationalisation. It would have not been possible to reorient the credit policy. Here I would say that I am not satisfied with the working of the nationalised banks, I am not satisfied with the price situation and I am not satisfied with the unemployment situation, but we are honestly trying to initiate policies that will be in the direction of a solution of these prob-

I also heard with great respect the speech of Mr. Bhupesh Gupta. He is a veteran of this House and his speech is always listened to with interest...

SHRI RAJNARAIN: He is the best friend of the Prime Minister,

SHRI K. R. GANESH: Why Prime Minister? He is the best friend of me also. I respect him.

SHRI OM MEHTA: Is he not your friend?

SHRI K. R. GANESH: There is nothing secret about these things.

SHRI BHUPESH GUPTA: I do not know whether I am the best friend of the Prime Minister or not, but he is undoubtedly the worst enemy of the Prime Minister.

SHRI RAJNARAIN: No, no,

मै प्राइम मिनिस्टर का हो सकता हं. लेकिन इन्दिंग जी का नहीं।

श्री **ग्रोम मेहता**ः जितने प्राइम मिनिस्टर हुए ?

श्री राजनारायण: मैने कहा . . .

र्श्वः के**० म्नार० गणेशः** मुझे बोलने दो, नहीं तो मामला खत्म हो जायगा।

श्री **राजनारायण** : मामला खन्म मत करो।

SHRI K. R. GANESH: Sir, while Shri Bhupesh Gupta was speaking I could see the hon. Member, Shri T. N. Singh, very much appreciating points he made. I would ask only one question: Is he prepared to follow the political and economic lines which Shri Bhupesh Gupta has advocated? He has a line, he has a policy which he is putting across to this House and through this House to country. Is he prepared the follow the line that Mr. Bhupesh Gupta is trying to advocate? There is no use of only trying to appreciate of the remarks which certain was making. Since he is not prepared to follow the line that Bhupesh Gupta advocates, since he has been following a line which has brought our country to the situation

in which we are, as I have said earlier, we are trying to sort them out. Now, I shall try to meet some, of his individual criticisms.

श्री राजनारायण : जाने दीजिए. छोड़ दीजिए।

श्री के० स्नार० गणेशा: मुझे स्रपना काम तो करना ही होगा।

श्री राजनारायण : हम को तो जाना है बंगला-देश बचाश्रो-सम्मेलन में।

SHRI K. R. GANESH: He mentioned that in regard to the sum Rs. 75 crores which has allotted for a crash programme for employment and for meeting unemployed. needs of the educated no schemes have been made. He gave his own experience while he was a Member of the Planning Commission when a sum of Rs. 150 crores initiative. under his own allotted Of course, we cannot go now into the dossier of the Planning Commisson to find out which Member said what. He said no schemes had been prepared and that at the end of the this whole expenditure period, become would be wasted an would infructuous. But what he said not correct. He has been a Member of the Planning Commission. He has been a very honourable Member of this House. He should have at least checked up his facts before putting across a blanket criticism like I have here certain facts to place before the House. As far as crash programme for tackling unemployment is concerned, a provision of Rs. 50 crores has been made and the guidelines for implementing the scheme were issued to the State Governments as early as February The present position 25, 1971. that detailed schemes have been redistricts. ceived in respect of 335 Proposals for only 20 districts awaited from the State Governments Out of the proposals received from the 335 districts. Schemes in respect 260 districts costing Rs. 28.72 of

crores have already been approved and necesseary funds placed at the disposal of the State Governments. Proposals in respect of 55 other districts costing Rs. 5.38 crores been approved and the sanctions are under issue. Proposals for 20 costing Rs. 2.69 crores tricts under examination and sanctions these will issue soon. Six Central teams have been constituted to visit the States and Union Territories advise on the proper implementation of the schemes so that the underlying objectives are fulfilled. Sir, it also necesseary to note that the allocation may not be to the extent that is necessary, but with the resources that are available, with the serious problems of Bangla Desh evacuees coming to our country, with general situation that is there on our borders and outside our borders, this was the maximum that the Government could do. Sir, the House may also be interested to know that the schemes included under this relate to minor irrigation. soil conservation and afforestation. land reclamation, flood protection and anti-water logging measures, pisciculture, construction of rural roads, etc. Thus, besides generating employment, the schemes will considerably strengthen the rural sector of economy.

SHRI CHITTA BASU: What is the quantum of employment to be generated in terms of numbers?

SHRI K. R. GANESH: As you know, to the criticism that no schemes have been prepared, I have tried to place before you that various schemes have already been approved and allocations have been made and work in some places has started. And these Central teams have been constituted. So, the answer to your question will follow later on.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What about the sum of Rs. 25 crores for technocrats? Has it also been implemented?

SHRI K. R. GANESH: Yes, Sir, that is also under implementation.

THE VICE-CHAIRMAN (SHRJ AKBAR ALI KHAN): Nothing so far has been done.

SHRI K. R GANESH: Sir. I will meet that point.

श्री जगदम्बी प्रसाद थादव: एक शंका यह हो रही है कि तमाम रेप्यजीज जब वंगला देश से श्रा जायेंगे तो एक हजार करोड़ रुपया साल का खर्ची उन पर होगा। उसके कारण विकास की योजनाएं चल सकेगी या नहीं, यह शंका ग्राज सबको हो रही है।

श्री राजनारायण: इसमें शंका क्या है,यह तो तथ्य है। शंकायह है कि जो एक कोड़ शरणार्थी श्रायेंगे वे कही दिल्ली पर न चढ वैठें।

SHRI K. R. GANESH: Sir, there is another small point to which I would like to refer. Shri T. N. Singh said that the General Manager of the Bhilai Steel Plant had never visited the place at night. I have checked up from the General Manager of the Steel Plant. He has said that during his tenure of three years or so, he has gone there a number of times.

4 P.M.

This is not a very important point, but I thought I should tell you about it (*Interruption*) He said that...,

SHRI RAJNARAIN: What?

श्री जगदम्बी त्रसाद यादव : में ने एक वाइटल प्वाइंट रेज किया था, उसका कोई जवाब नहीं दिया।

श्री के 0 श्रार0 गणेश: उन्हों यह कहा था कि वहां के जो जनरल मैं के जर हैं वे साढ़े तीन साल के श्रन्दर कभी 11 वजे के बाद रात में नीं गये। श्री राजनारायण: कहां नहीं गये?

श्री के० ग्रार० गणश: उनका मतलब है नाइट शिफ्ट उन्होंने नहीं देखी।

Sir, there ís another Honourable Members have referred to our foreign debts and to the various collaboration agreements which we have entered into. Now. as we know, in a country with the complexity of our size, with the vast problems that we face, with technical knowhow as it existed when we started rebuilding our economy with the other infrastructure that existed there, it was necesseary to take help, it was necessary to into certain collaboration agreements, and it was also necessary to take loans so that the necessary infrastructure could be built. And the building up of the necessary infrastructure could result in development of a national economy which should be on the basis of selfreliance. There is no dispute about the fact that we have to build a selfreliant economy, we have to be free from dependence on foreign collaboration agreements and foreign loans. And to build that itself it is necessary at the initial stages to enter into certain of these things. There certain facts which I would like to mention.

During the Third Plan period net external assistance exclusive of amortisation and interest payments about Rs. 3500 crores. The annual average during the three Plans 1966 to 1969 also corresponded more or less with the average level reached in the Third Plan. In the Fourth Plan period net aid utilisation is expected to be about Rs. 1850 crores which would be approximately half the level of net aid during the Third Five Year Plan. In order to reach this level of net aid during the Fourth Plan it would be necessary for us to have a gross aid utilisation of Rs. 4130 crores including food aid of Rs. 380 crores. Total debt service payments of amortisation

interest on foreign loans are estimated to be about Rs. 2280 crores. These repayments and interest payments arise on account of aid received during earlier years and are also due to the relatively harder terms on which aid was available during the Second Plan period and the early years of the Third Plan. There is, however, a shift towards softer terms of aid in recent years. In terms of lower interest rates and longer maturity periods.

In terms of external assistance as a proportion of total investment in Plan periods it will be noticed, as already pointed out by Shri Bhupesh Gupta, that net aid has been steadily going down from a level of 29 per cent of total investment in 1966-67 to about 8 per cent of total investment in the Fourth Plan.

Government are, therefore, fully conscious of the need to achieve the Fourth Plan objective of reducing dependence on foreign aid. Even so there are certain inescapable imports that are required for the maintenance and growth of our economy and to the extent that our export earnings are unable to finance all these imports it will be necesseary for us to receive external assistance.

Import substitution has been given very high priority and as a consequence of various measures to encourage indigenous production the share of imports in total supplies of industrial machinery, certain chemicals, aluminium and machine tools, have been greatly reduced. In the years 1968 and 1969 foreign exchange saving on account of import substitution amounted to Rs. 75 crores per year.

These are some of the facts in connection with foreign loans and other factors. Then a lot has been said about public sector undertakings. This House had the opportunity to discuss the working of the public sector undertakings a number of times.

In the Budget speech also the Finance Minister has referred to the criticism of the public-sector under-

takings in detail. Sir, I would submit that the Government realises that the public sector undertakings should generate enough resources. And if the public sector undertakings can generate enough resources, the base of resources mobilisation would be broadened. One of the main problems facing our country to-day is that we have a narrow base on which the resources mobilisation is carried out. With the entire agricultural sector out of resource mobilisation and with the public sector not generating enough resources for use the common economic development. the Government has been trying on a narrow base to bring taxation measures to mobilise resources with the result that we are always coming to a position where it is very difficult to do these permutations and for combinations. Therefore, it is verv resources mobilisation see that the public necessary to sector undertakings generate more surpluses and that the taxation base is also further strengthened, will which the necessary climate have to be created in the country.

I would like to give some facts for the benefit of those whose only objective to run down undertakings ${f sector}$ because they are genuinely concerned about its difficulties and its working but because they do not believe the fact that the public sector undertakings as the commanding heights of our economy are very necessary generating self-reliance, \mathbf{for} for for doing away with resources, collaboration and foreign foreign loans, for bringing about a reduction in income disparities and for curbing Those who do monopolies believe in these particular objectives of the public sector undertakings run them down day in and day out and try to make out as if everything has been wasted. The facts are that in 1969-70, 49 undertakings made a profit of Rs. 72.27 crores as against 41 which made a profit in 1968-69. There are, of course, other undertakings which incurred a loss during 1969-70. But if you look at the overall

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picture, the average return on the capital employed after providing Rs. 175 crores for depreciation 4.2 per cent in 1969-70 as against a return of 2.7 per cent in 1968-69. In another sphere the public sector has made a notable contribution. It has earned about Rs. 170 crores Ωf foreign exchange in 1969-70 as compared to only about Rs. 35 crores in 1965-66. Sir, in terms of employment also, in 1961-62, the contribution of public sector undertakings was 2 lakhs. In 1969-70, it was 613 lakhs. Out of the 81 public enter-49 earned profits in 1969-70 and 24 declared divedends from 21 to 3 per cent.

SHRI RAJNARAIN: Do not waste time on this.

SHRI T. N. SINGH: I talked only of industries.

SHRI K. R. GANESH: Yes. you have talked of industries. We recognise, Sir, that many of these industries require a long gestation period and they have got certain other prob-Having sat very near to the lems. of.....(Interruption) made a speech for one hour. Obviously our disputes cannot be solved on the basis of interrogations here. What I was saying was, having been very near to Jawaharlal Nehru, the hon Member should realise so that he was a great dreamer. He dreamed of a great India and that is why this Engineering Corporation. Heavy Ranchi, is the dream of a man who dreamed of an India which could produce this mother industry. So, such industries have also been built takes time The Government is conscious of it. And we are coming to position. Necessary resources have got to be generated by public sector enterprises if we have got to fulfil the promises that we have given to the people because it will need more resources, more massive investment, it will need a radical change in the entire thinking and entire policy and

programme. Therefore, we are very conscious and various steps have aiready been initiated to see that the public sector undertakings steps by step come to a stage in which they generate necessary surpluses. achieve necessary efficiency and then there are other factors also question of personnel policy, the question of inventories, the question of utilisation of unutilised capacities—all these have been gone into and detailed instructions have got to be given. But it will take its own time. It will take all the efforts of the Government. It will take all the help the hon. Members themselves can give and it should also mean correct appreciation of the public sector undertakings because it does not help this country if you go on saying against the public sector undertakings. Whom does it help? It only helps the private sector and those who want to completely run down the public sector and take over the public sector by creating a psychology that Rs 2,000 crores or Rs 4,000 crores have been invested and nothing is coming out. That is not the correct and proper role to be played in the present economy.

Let us take the banks also. The Finance Minister only the other day, in reply to a Question, has himself admitted that he is not fully satisfied with the working of the banks, that the orientation has got to be given in the entire working of the banking Sir. I would submit system, But, that I have taken personal interest in the working of the banks, I have direct contact with the employees' organisation of banks. We are going in depth of each and every question that the hon. Members are asking.

श्री राजनारायण: क्या वैक माननीय मंत्री के नीचे श्राते हैं।

श्री के० ग्रार० गणेश: नहीं, उनके

श्री राजनारायण: एक केस हमले भेजाथा उसको देख लिया है ग्रापने।

श्री के० श्रार० गणेश : मुझे बता दीजिए। मैं देख लुगा।

Sir, I would submit that from July. 1969 till today looking to the working of the banks, its orientation, as far as giving credit to the priority sector is concerned, in terms of opening of more branches particularly in unbanked and underbacked areas. terms of conducting surveys for locating the areas of deposits and in terms of the total percentage of credit that has gone to the priority sector, and looking to its performance. in all humility I submit the banking department and the Ministry need not be apologetic. The problem is colossal. The need of credit of our priority sector are colossal. The task of orienting the thinking of the higher category of banking staff, who function the banks in a particular limited manner, is a big task. But if you see the figures which have been supplied in reply to various questions asked by hon. Members, particularly the number of branches opened in unbank and under-bank areas, the credit for agriculture has gone to 12 to 13 per cent whereas it was about 3 per cent nationalisation. This credit before has gone direct to the farmers. Here a doubt can arise that this credit which is going to the agriculture sector is going to poor farmers or to marginal farmers or to affluent farmers. Every parliamentary question that is put, we are trying to go into the depth of it. From the facts that are available and from the statistics that are available, we can see that the credit that has gone to the agriculture sector is 60 to 70 per cent. An average credit of Rs. 2000 has been given. From this one can surmise that quite a lot of to the poorer credit is also given section of the peasantry.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Are you satisfied?

SHRI K. R. GANESH: I am not completely satisfied, but it must be said that a beginning has been made by bringing credit to the poorer section or the farmers. Much more has to be done about that there is no doubt. This sort of finance capital which knew how to give loans only to the big houses and bigger sections of people, the portals of this centre have been opened and to-day you can set sweet of the small farmers and the self-employed and other small business people and it would be the endeavour of the Government to see that all the guidelines that have been given should start orienting these and it has to be conducted in a way to help these. I have been very intimately connected with the banks and their employees. I know that the new Board of Management will be formed in which according to the Banking Acquisition Act, all categories of persons will be appointed as Bank Directors in which the representatives of the employees and staff will also be appointed and a radical change is bound to come in the working of the banks because the coming employees, independent the persons and also people representing the artisans and farmers and other sections will mean that the very credit policy of the banks and the working of the banks will be under very close scrutiny of the representatives of the employees whose organisations have been fighting for the bank nationalisation and who have very powerful and sophisticated trade unions. have seen in meetings of the employees which the Finance Minister had called that they had a knowledge of the working of the banks at various levels. While I agree with Members that much more has to be done, and it is a gigantic and colossal task the new credit fully implementing policy that the Government has given to the banks. I must submit that the performance of the banks from July 1969 till to-day is something of which we need not be apologetic. A significant change has come about and much more is expected to be done.

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Let us take the tax arrears. It is true that it is a vast problem. Finance Minister yesterday while replying to the discussion on the Finance Bill in the other House has said that it will be the endeavour of the Ministry to really tackle this problem on a war footing. We are going through the various questions the Members are putting that the tax arrears are to the tune of Rs 500 crores. It is a big drain on the national revenue and national economy will have to be made to bring down the arrears and to bring the tax-dodgers to book. I do not want to give the Members more facts and figures because we have given them at various stages in the House. Recently there has been a great improvement in the collection of tax arrears in various ways and various legislation, administrative and economic steps have been taken to see that the taxation machinery becomes more efficient I would submit that with my own experience of the last few months in the Finance Ministry and dealing directly with this problem of taxation and tax arrears, I would submit that in spite of all that the Taxation Department may do in spite of all the honesty that those Taxation Officers may have, it will be necessary in the country today to treat the tax evasion as a social crime. It will be necessary for the courts also to take it as heinous a crime as any other crime unless that is done.

SHRI BHUPESH GUPTA. How will you treat tax forgetfulness? Tax avoidance is a crime of course

SHRI K R GANESH. If you go through the arrears of Rs 500 crores and other arrears, you will see that many of these are locked up various litigation. In the Calcutta High Court alone there are about a thousand taxation cases under Article 226 of the Constitution I do not know if, as a minister I am permitted to say but I must say that the taxation laws are heavily weighted in favour of the assessees

SHRI BHUPESH GUPTA: Sir, half the cases are pending before the High Court and half before the Board of Revenue. That is the position according to my information.

SHRI K. R. GANESH: Sir, I am putting the problem before the House.

SHRI BHUPESH GUPTA: Change the law.

SHRI K. R GANESH: A tax assessee can go to the Assistant Appellate Tribunal, then he can go to the Appellate Tribunal. Then on points of law he can go to the High Court and the Supreme Court Over and above this under article 226 he can go to the High Court In Calcutta High Court alone there are about a thousand cases under article 226. Therefore this is a serious problem As the Finance Minister said, we will use all our efforts to see that there is a crackdown on these tax-dodgers crackdown on other malpractices which contribute to the accumulation of unaccounted money and I can assure the House that we as Ministers will see to it that we use all the influence that we have got, we use all the powers that we have got for tackling this problem effectively.

SHRI BHUPESH GUPTA. Has Mr. Chavan told you anything as to why he is so opposed to demonetisation? We have not got a convincing case. What are the arguments?

SHRIK R GANESH While replying to the debate yesterday in the other House the Finance Minister mentioned that this problem of black money is a very serious, a very complex and a very sensitive problem. These are the exact words he used.

SHRI LOKANATH MISRA. Has the Wanchoo Committee submitted its Report, if so what are its recommendations?

SHRI K. R. GANESH: The Report of the Wanchoo Committee is expected.

SHRI LOKANATH MISRA: You have not received it yet?

SHRI K. R. GANESH: It is only an Interim Report which they have submitted and it is under consideration of the Government.

SHRI CHITTA BASU: What is that? Have they not recommended demonetisation?

SHRI K. R. GANESH: That is an Interim Report and it is under consideration.

SHRI BHUPESH GUPTA: Many economists in the country and we also feel that demonetisation is one of the most effective steps for this purpose.

SHRI CHITTA BASU: What is this? If he does not want to answer me, he should say I would not answer.

SHRI K. R. GANESH: I have answered. I said that the Interim, Report of the Committee is under consideration. It is only after the final Report is received that we can assess the whole thing.

SHRI LOKANATH MISRA: Sir, he should tell us whether he has seen the Report.

SHRI BHUPESH GUPTA: No Interim Report is needed for understanding that demonetisation will be one of the most effective ways of bringing out unaccounted money. It will not be 100 per cent successful everybody knows that.

SHRI LOKANATH MISRA: The Government will not be guided by your Report. They have set up a Committee, the Wanchoo Committee. Let us hear what their Report is.

SHRI BHUPESH GUPTA: Let that Committee Report go to hell.

SHRI K. R. GANESH: As is known. there is a considerable volume of opinion in the country which feels that demonetisation is one of the ways solving the problem of black money. The stand of the Government towards this has been made plain yesterday by the Finance Minister. Sir, this problem of black money comes up every day. With every asessee every day a new element of black money comes in and the Government is adopting various methods. In the next few days we shall be introducing a Taxation Law Amendment Bill which will enable us to tackle this problem of black money that is changing hands as a result of property exchanges on the basis of understated value and also through benami transactions. It has been stated by the Finance Minister that with such measures to plug the loopholes in tax laws and through other fiscal measures we may be able to come to grips with this problem of black money.

Sir, mention was also made about the set-up of the Planning Commission by Shri T. N. Singh. After the Presidential Notification has been issued I do not think there is any denigration of the status of the Planning Commission.

There are various other problems, the problem of unemployment, the problem of prices etc. These are all very serious problems which have been discused in the House for a number of years now and on which the Government stand has been made clear.

There is one more aspect. Many hon. Members have naturally referred to Bangla Desh and the foreign policy of our country. Now, Sir, it is not for me to go into these questions, but I would submit that at this time of crisis for the nation, when hon. Members are asking for the recognition of Bangla Desh, it is not proper to create a climate and a psychosis that we have no friends in the world, that

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we have no Army, that our Army is not equipped fully, that we cannot defend any part of our border, that every friend has left us, that Pakistan has gained all friends. Firstly, it is not a fact. It is not a correct appreciation of India's position in the international world. Secondly, it does not create a good climate, it does not help in the consolidation of the nation. It does not help in the national solidarity that is necessary, the national vigilance and awareness that is called for. The recognition of Bangla Desh is not a joke. On the question of recognition of Bangla Desh the stand of the Government has been made clear by the Prime Minister and the Minister of External Affairs. This problem must be seen in its proper perspective. (Interruptions). I was submitting that the recognition of Bangla Desh and the increase in aid and help to the freedom fighters inside Bangla Desh is a problem that must be seen in the wider international context. While I am not speaking on behalf of the Minister of External Affairs and I do not want to go into the details of it, I only wish to submit that when we are faced with such a gigantic problem at this time, it is not right to create a psychosis that we have no friends in the world, that our foreign policy has completely failed, that we are not getting arms from any country, that we cannot defend our borders, that we are absolutely alone. This is not the attitude and determination of the people who are conscious of the problem. This is all that I want to submit. Having said this, it is not possible for me to meet the various other points that have been made by hon. Members. As I said in the beginning, that they have covered the entire gamut of the Indian policy, the Indian economy and the Indian situation.

With these words, I commend the Bill for the acceptance of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: Sir, I move:

"That the Bill be returned."

The question was proposed.

श्री नवल किशोर : उपसभाध्यक्ष महोदय, श्री गणेश जी की स्पीच को मैं ने बड़े ध्यान से सुना ग्रीर यह मैं मानता हूं कि वे एक ग्रन्छे रोप डासर है ग्रीर उन्होंने ग्रपनी स्पीच में एक कमजोर केम को ग्रन्छी तरह से प्लीड करने की कोशिश की है।

[Mr. Deputy Chairman in the Chair.]

श्रीमन्, एप्रोप्रियेशन बिल की तीसरी रीडिंग पर मै उस बहस में नहीं जाना चाहता कि यह बजट समाजवादी है या नहीं है क्योंकि मेरा ग्रपना विचार यह है कि बजट के ग्रां इडो में समाजवाद नही होता ! समाजवाद होता है इसमे कि हमारी गवनंवेट काक्या स्रप्रोच है स्रोग किस तरह से दह भ्रपने प्लान्स को इम्प्लीनेंट करती है। उसनें समाजवाद की बात होती है। उन्होंने कुछ मवालो को उठा दिया जिन का जवाब देना बहुत ग्रासान नहीं है, उस में काफी टाइम लगेगा। उदाहरण के लिए मै कहना चाहता हूं कि उन्होंने एक बहस छेड़ दी कि काग्रेस में जो बंटवारा हम्रा वह व्यक्तिगत नही था, वह व्यक्तियो का टकराव नही था, सिद्धानों का टकराव थ।। मै इतना ही कह सकता हूं कि उन के भ्रपने व्यूज हैं भ्रीर मेरे अप व्यूज हैं। मैं भ्राज भी इस मत का हूं कि इस में कोई ग्राइडियालाजी की बात महीं थी, यह केवल गुद्ध पर्सनैलिटीज का टकराव था श्रीर उस में कोई श्रीर चीज नहीं थी।

श्रीमन्, एक बात उन्होंने कही जो उनको शोभा नहीं देती। उन्होंने कहा कि श्री टी० एन० सिंह यहां के मिनिस्टर थे, सोर्स श्राफ पावर के बहत नज़दीक थे, उत्तर प्रदेश में उन्होंने चीफ मिनिस्टर बने रहने की कोशिश की सौर उन्होने यह भी कहा कि उनकी श्रौर उनके साथियों की जो नीतियां हैं उमका खिमयाजा हम हिन्दुस्तान के ग्रन्दर उठा रहे हैं। मैं उनसे कहना चाहता हं चाहे कि उनकी यह मंशा नहीं है लेकिन उन्होंने अनकांसैसली हिन्द्रस्तान के सब से बड़े प्राइम मिनिस्टर को कंडेम कर दिया यहां इस हाउस में खडे हो कर। इस 24 साल की ग्राजादी में हिन्दुस्तान के सब से बड़े देता, गांधी जी के बाद हमारे राष्ट्रनायक जवाहर लाल जी इस देश के प्राइम मिनिस्टर रहे, प्रधान मंत्री रहे, सिर्फ डेंद साल के लिये, अठ्ठारह महीने के लिये श्रीमान लाल बहादुर शास्त्री प्राइम मिनिस्टर रहे स्रौर उसके बाद इन्दिरा जी प्राइम मिनिस्टर हैं, तो श्री टी० एन० सिह तो दा साल ही गवर्नमेंट ग्राफ इंडिया के मिनिस्टर थे वह भी राज्य मती, जिन्ना नीति निर्धारण में हाथ नहीं होता, श्रीर क्या दो साल में ही ऐसी नीतिया बनी थीं जिनका कि खमियाजा हम उठा रहे है। पार्टियां है जैसे कि कम्युनिस्ट पार्टी है जो कि भतकाल को, जो पास्ट है उसको डीग्रेट करती है, कंडेंग करती है। मैं समझना हं कि श्री गणेश स्रतीत को भी देखे, जो 24 साल का हिन्द्स्तान का इतिहास है, जो इनहेरिटेस है जो कि स्रापको मिली है स्रौर जिस के कारण श्राप ग्रपनी जगह पर बैठे हुये है उसको न भूले।

श्रीमन, मैं दो एक बातों का जवाब दे कर अपनी बात पर आता हूं। उन्होंने कहा कि हमने 75 करोड़ रुपया बेकारी को दूर करने के लिये रखा है, 50 करोड़ रुपया देहात के लिये और 25 करोड़ रुपया टेकनिकल ग्रौर ग्रौर ग्रन्य शिक्षित ग्रादमियों के लिए रखा है। श्रीमन, उनको याद होगा कि एक युटिलाइजेशन म्राफ मैन-पावर स्कीम थी जिसके भ्रन्तर्गत डिस्ट्रिक्ट्स को लाखों रुपया दिया गया था ग्रीर उस स्कीम से बेहतर नहीं है श्रापकी यह स्कीम । इसमें हर जिले में एक हजार आदिमयो को साल में एक हजार रुपया दे रहे हैं। उसके बाद क्या होगा। भ्राप कान्टीन्युइंग इम्प्लायमेंट नहीं दे रहे हैं। ग्राप सिर्फ डोल दे रहे हैं, ग्राप म्रादिमयों को निकम्मा बना रहे है भ्रौर म्राप श्रनइम्प्लायमेंट के प्राबलम को हल नहीं कर रहे है।

पब्लिक सैक्टर के बारेमे उन्होंने कहा कि कुछ लोग ऐसे है जो कि पव्लिक सेक्टर को इसलिये कंडेम् करते है कि उनका इसमें विश्वास नहीं है वह नहीं चाहते थे कि पब्लिक सेक्टर हो, उनकी नीयत नही है कि पब्लिक सेक्टर में सुधार हो या वह ग्रच्छा हो। मैं उनको यकीन दिलाता हूं कि ग्राई स्टैड हंड्रेड परसेंट फार पब्लिक सेक्टर। वह उसको जितना एक्सटैड करना चाहते है उतना एक्सटैड कीजिये। मुझे खुणी है कि उन्होंने आंकड़े दिये कि फारेन एक्सचैज ज्यादा मिला ग्रौर लोगों को इम्प्लायमेंट ज्यादा मिला लेकिन जहां तक प्राफिट की बात है उसमें बहुत कमी है। मैं एक बात मिनिस्टर साहब से ग्रापके द्वारा कह दं और उनके द्वारा पूरी गवर्नमेंट से कह दूं कि पब्लिक सेक्टर को आप केवल सेंटीमैट पर नही चला पायेंगे। पहिलक सेक्टर बढ़ाने के बाद ग्रापकी पूरी जिन्मेदारी यह है कि वह एफिसियेसी में, क्वालिटी में, प्रोडक्शन में ग्रौर प्राफिट्स में बेटर साबित हो बमुकाबिले प्राइ-वेट सेक्टर के ग्रौर उसके लिये ग्रापको कोशिश करनी पड़ेगी। मुझे खुशी है कि वित्त मत्री जी

श्री नवल किशोर

ने इस बात को माना है। केवल सेटीमेट के ऊपर पहिलक सेक्टर का बनायेगे तो काम नहीं चलेगा । यदि ग्रापने कहा कि 4, 2 परसेट रिटर्न होता है जाकन जहा तक मैने हिसाब को जोड़ा है यह 1.5 परसैट ही ब्राता है, 3365 करोड़ के इनवेस्टमेट में 50 करोड़ का प्राफिट है तो इम तरह करीब 1.5 परसँट ही बँठता है जबकि प्राइवेट सेक्टर मे प्राफिट 7 से 11 परसेट तक स्राता है।

खैर, उन चीजो भे ग्रधिक न जाते हुए मै एक बात कहना चाहता हु कि यह जो एप्रो-प्रिएशन बिल है यह हमको 1971-72 साल की ग्रर्थ व्यवस्था या स्थिति की सही तस्वीर नही दिखाता है। जो ग्रापकी व्यवस्था है, जो खर्चा होगा और जो ग्रामदनी होगी उसकी सही तस्वीर नही देता है। श्रीमन, जब शरू में यह बजट पेश हुआ तो हमको बताया गया कि 397 करोड रुपये का डेफिसिट होगा जिसमें 177 करोड रुपये का जो नया टैक्स आपने लगाया है उसके मिलने के बाद 220 करोड़ का डेफिसिट रहेगा। जब वित्त मती ने 15 करोड रुपये का कुछ टैक्स कसेशन दे दिया है जिसके डिटेल्स मे मैं नही जाना चाहता लेकिन इसके माने यह है कि अब डेफिसिट 235 करो रुपये का हो गया ग्रापके हिसाब से। अभी शर-णाथियों के लिये इस बजट के अन्दर 60 करोड रुपया रखा है। मै इस बहस में नही जाना चाहता कि इन्दिरा जी ने क्या कहा, या शरणार्थी मवी जी ने बया कहा। अभी कुछ दिन हथे खाडिलकर जी ने बताया कि 30 करोड प्रति माह के हिसाब से 180 करोड़ रुपया खर्च होगा भ्रौर यह हमें वताया कि छ. महीने का इस्टी-मेट किया गया था कि ऐसा भी बताया गया कि 400 मिलियन डालर का यानी 300 करोड का इस्टीमेट बना है ग्रीर जिसमें तमाम मिनि-स्टरो की विदेश यात्रा के बाद भी कुल 131 मिलियन डालर यानी 100 या 98 करोड की सारो मदद मिलने का वायदा हुना है।

इसमें जो नकदी है वह सिर्फ 2 करोड रु० की है। ग्रगर इसको भी मै मान ला सही, तब भी ग्रापका जो डेफिसिट है वह बजाय 235 करोड ६० के, ग्रंब 400 करोड ६० हो जाएगा। खाडिलकर साहब ने यह भी कहा कि हर दिन हम को इस्टीमेट बदलना पड़ता है, उन्होंने यह भी कहा कि ग्रब छ. महीने के टाइम की बात नहीं है, कही ज्यादा टाइम तक शरणार्थियों को हिन्दस्तान में रहना पड सकता है क्योंकि स्थिति ऐसी है। मझे डर है कि शर-णार्थियो का खर्चा 1000 करोड ६० से भी ज्यादा बढ जाएगा ग्रीर जब इतना बैठेगा तो म्रापका डेफिसिट 1100 या 1200 करोड ०० तक पह च जाएगा। उस हालत में दो ही म्राल्टरनेटिव है--या तो म्राप टैक्स लगाएगे, मगर नए टैक्सेज का क्या स्वरूप होगा,वह इमारे सामने नही है, या फिर जो प्लान में स्रापने स्कीम बनाई, उन स्कीमों को ग्रापको छोडना पड़ेगा श्रीर उसका नतीजा यह होगा कि गरीबी हटाग्रो ग्रौर ग्रनइम्प्लायमेट दूर करने की सारी योजनाए म्रापकी समाप्त हो जाएगी गौर सारा रुपया शरणार्थियों पर खर्च हो ...एगा और जो तसवीर स्नापने हमारे सामने रखी है वह मही उतरने वाली नही है।

Bill, 1971

मान्यवर, ग्राज स्थिति यह है कि जो प्रेजेन्ट े मेज है उत्मेजो स्रापने छटदी है 15 करोड रु० की इसमें सिगार और चरट के ऊपर ग्रापने छट दी । चव्हाण साहब ने कल अपनी स्पीच में कहा था लोक सभा में कि मेरे टैक्सेशन से जो मध्यम श्रेणी के लोग है, वह थोड़ा हार्ड हिट होते है ग्रौर उन्होने ग्रागे कहा कि उनकी गृहणिया मुझसे नाराज होंगी क्योकि प्रेशर कूकर पर से टैक्स हटा नहीं। मै जानना चाष्ट्रता हू कि प्रेशर कुकर पर टैक्स छोडने की ज्यादा जरुरत थी या सिगार या चुरुट पर टैक्स छोडने की ? समाजव द मे ग्रापको यह ख्याल नहीं होता कि कामन मैन की नीड्स क्या है ग्रौर वेटर क्लास के ग्रादमी की नीड्स क्या हैं। माननीय मती जी ने कल खुद माना कि कीमत बढ़ रही है। ग्रापने देखा होगा, श्रापके सरकारी कर्मचारियों ने अभी से एजीटेशन शुरू कर दिया कि हमारा डियरनेस अलाउन्स बढ़ाया जाए। पहली दका 400 करोड़ रु० बढ़ाया था। अगर सरकारी कर्मचारियों का डियरनेस अलाउन्स भी बढ़ाना पडा तो 100 करोड़ रु० और गया। शरणा-थियों पर 1000 करोड़ रु० और लगाए तो आपका डेफिसिट बजाए 1400 के 1500 कर ड़ रु० तक हो जाएगा तो यह एक तरह का (vicious) विशिश्रस सर्किल चल रहा है। इसको रोकने के लिए सरकार ने क्या काम सोचा है ?

दो तीन ग्रौर बाते कह कर मै ग्रपना भाषण समाप्त करता हु । कर्जा लेना ग्रावश्यक है, ठीक बात है । श्रापने माना है भ्रौर फैक्ट भी है कि कर्जा बढ़ा है फारेन का कर्जा भी बढ़ रहा है। भूपेश गुप्त जी स्रापके बडे दोस्त है, सरकार के वड़े दोस्त है। उन्होंने खुद कहा है कि हिन्दु-स्तान दुनिया के सबसे बड़े डेटर कन्ट्रीज में एक है, साथ ही पिब्लिक डेट भी बढ रहा है। ब्लैक मनी को ग्राप मानते है कि ग्रापकी कन्द्रोल के बाहर है। चव्हाण साहब ने कहा है कि--समहाऊ पेरलल ब्लेक इकानामी इज फक्श-निंग इन दी कन्ट्री । उन्होने टैक्स एरियर्स को भी एक बड़ी ग्रौर कठिन प्राबलम माना है 500 करोड़ रुपए से ज्यादा है--टैक्स इवेजन की बात मै नहीं कर रहा। वह भी करोड़ों में होता है। न तो टैक्स की वसूलियाबी होगी न ब्लैक मनी पर कन्ट्रोल होगा, न प्राइसेज पर कन्दोल होगा। तब फिर स्थिति में मुधार कैसे होगा। कहा गया कि पं० नेहरू ने बहुत से सपने देखें थे मगर उनकी कोशिश यह थी कि वह सपने सपने बन कर न रह जाए, वह साकार भी हो जाएं।

श्रीमन्, हमारे नान डेवलपमेंट एक्सपेडी-चर बढ़ते जाते है, ग्रपव्यय पर कोई कन्ट्रोल नहीं है, इकानामी की बात श्राप सोचते नहीं हैं श्रीर जो श्रापने नेशनलाईज्ड बैकों की बात कही, मो मुझे खुशी है, मैं तो पहले से ही इस हक में हं कि जो बाकी बैक है, श्राप उनको भी हिस्सन के साथ नेशनलाइज कीजिए, मैं उसमें श्रापके साथ हू, इस पर कोई श्राइडियलाजिकल डिफरेन्स नही है। मगर चन्हाण साहब ने खुद फहा था कि नेमनलाइण्ड बैंक्स की फंक्य़िन से वह सन्तुष्ट नहीं हैं। यह बात सही है कि यापने अभी बिर्गानग ही किया है भीर मैं यह भी मानता हू कि यदि हम एक साल के भीतर ही उसकी श्रचीवमेन्ट पर एक जजमेन्ट दे दें, तब यह बात सुनिश्चित नहीं होगी।

मै एक बात ग्रीर कहना चाहता हूं श्राल इंडिया रेडियो के बारे में है। मैंने श्रीमती सत्पथी का भाषण पढा था। ग्राजकल बडा जोर है कि हर चीज किमटेड हो-किमटेड प्रेस हो, कमिटेड टेलिविजन हो, कमिटेड ग्राल इडिया रेडियो हो। श्रीमन्, बहुत दिनों से यह माग थी कि ग्राल इडिया रेडियो का एक कार-पोरेशन बने जिसमें जो रूलिंग पार्टी है, उसके साथ जो विरोधी दल के लोग है उनको भी उसके इतजाम श्रीर प्रयोग में बराबर हक हो, उनको भी उसके द्वारा प्रचार करने का मौका दिया जाए। लेकिन ऐसी बात नही होती है। मैंने देखा टेलिविजन में कि जो कांस्टीट्यूशनल श्रमेन्डमेंट्स ग्राप ला रहे है, जो ग्रार्टिकल्स 368 व 31 के बारे में हैं, तो जितने वकील साहबान टेलिविजन प्रोग्राम पर भ्राए उनमें ज्यादातर वे थे जो कार्ड-होल्डर्स हैं ये जो कम्यनिस्ट पार्टी के मेम्बर हैं। तो टेलिविजन को ग्राप इस्तेमाल करते है एक पार्टी के प्रोपे-गेन्डा के लिए चुकि स्रापको सूट करता है। वह बात श्रापके लिए श्रच्छी नही है श्रीर मुना-सिब बात नहीं है। सतपथी जी ने स्पष्ट शब्दों में कहा था कि ग्राल इंडिया रेडियो तो केवल गवर्नमेंट की बात का या राष्ट्रीय नीतियों का प्रापेगेन्डा करता है। तो मेरे कहने की मशा यह है कि इस तरह की विचारधारा तो डिक्टेटोरियल कंट्रीज ग्रौर टोटेलिटेरियन कंट्रीज में है। वहां केवल सरकारी नीतिया ही रेडियो द्वारा प्रसारित की जाती हैं। यहां पर तो डैमोक्रेसी है ग्रीर डैमोक्रीटक कंटीज में रेडियो जनना की भावना का प्रतिपादन करते हैं न की एक ही पार्टी का विरोधी पक्ष ने ग्रीर दूसरी पार्टियों ने बराबर

- 14.

[श्री नवल किशोर] 闪 पिंदी. एस सरकार के सामने यह मांग रखी है कि उन्हें भी अपनी नीतियों को जनता के सामने बतलाने का मौका दिया जाना चाहिये। मगर सरकार मौन धारण किये है।

म्राखिर में एक बात कहना चाहता हूं। जहां तक इस विनियोग बिल का सवाल है, वह तो पास हो ही गया है क्योंकि यह तो थर्ड रीडिंग है, लेकिन मैं यह कहना चाहता हूं कि जो ब्लैक मार्केट का पैसा है, जो ब्लैक मार्केट का पैसा है, जो ब्लैक मनी है, उसको तुरन्त निकाला जाना चाहिये। उसको निकालने का एक ही तरीका है मौर वह है डिमौनटाइजेशन। मुझे इस बात का दुःख है कि मैं इस सम्बन्ध में श्री चव्हाण साहब के भ्यू से एग्री नहीं करता हूं। मैं यह मानता हूं कि यह धाखिरी दवा नहीं है मगर एक एफेन्विटव दवा है और मुझे ग्राशा है कि श्री गणेश इस बात की ग्रीर ध्यान देंगे।

SHRI K. R. GANESH: Most of the points raised now have already been replied to. There is only one point

which I would like to submit. It was not my intention nor did my speech convey any such impression, the present progress that has been made during the last twenty-four years, that heritage...(Interruptions)...I was only referring to certain aspects of the policies that have been continued by certain sections of the united party.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 30th July, 1971, allotted time as follows for Government legislative and other Business to be taken up during the current Session of the Rajya Sabha:

	Business	Time allotted
ı.	The Finance (No. 2) Bill, 1971.	2 days
2.	The Agricultural Refinance Corporation (Amendment) Bill, 1971.	1 hr. 30 mts.
3. 4.	The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971 Discussion on the Resolution regarding Mysore Electricity Boards.	I hr. 30 mts.
5.	The West Bengal State Legislature (Delegation of Powers) Bill, 1971.	ı hr.
6	The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971	2 hrs.
7.	The Constitution (Twentyfourth Amendment) Bill,1971.	2 days.
8.	The International Airports Authority Bill, 1971	ı hr.
9.	Discussion on the Resolution regarding constitution of a Railway Convention Committee.	ı hr.
10.	The state of the s	30 mts.
II.	The Contempt of Courts Bill, 1968, as reported by the Joint Committee	4 hrs.
12.	Discussion on the working of the following Ministries:	
	(i) Steel and Mines	I day I day I day
13.	Short Duration Discussion on the functioning of the nationalised Bank in the country.	2 hrs. 30 mts.